

LOK SABHA

**THE REPRESENTATION OF THE
PEOPLE (AMENDMENT)
BILL, 1958**

(Report of the Select Committee)

Presented on the 15th December, 1958



**LOK SABHA SECRETARIAT
NEW DELHI
*December, 1958***

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CONTENTS

	PAGES
1. Composition of the Select Committee	i-ii
2. Report of the Select Committee	iii-iv
3. Minutes of Dissent	v-xiv
4. Bill as amended by the Select Committee	xv-9
 APPENDIX I—	
Motion in Lok Sabha for reference of the Bill to Select Committee	11-12
 APPENDIX II—	
Minutes of the Sitzings of the Select Committee	13-19

THE REPRESENTATION OF THE PEOPLE (AMENDMENT)
BILL, 1958

Composition of the Select Committee

1. Shri Upendranath Barman—*Chairman*.
2. Shri N. G. Ranga
3. Shri Dwarika Nath Tewari
4. Shri P. C. Bose
5. Shri Ghanshyamlal Oza
6. Shri V. Eacharan
7. Shri Radha Charan Sharma
8. Shri Jaganatha Rao
9. Shri S. A. Agadi
10. Shri Hem Raj
11. Shri Panna Lal Barupal
12. Shri C. D. Pande
13. Shri Jamal Khwaja
14. Dr. Ram Goti Banerji
15. Shrimati Sucheta Kripalani
16. Shri A. M. Tariq
17. Shri Padam Dev
18. Shri Shree Narayan Das
19. Shri Venketrao Srinivasrao Naldurgker
20. Shri Sunder Lal
21. Shri V. P. Nayar
22. Shri S. Easwara Iyer
23. Shri Yadav Narayan Jadhav
24. Shri Bibhuti Bhushan Das Gupta
25. Shri M. R. Masani
26. Shri B. C. Kamble
27. Shri Atal Bihari Vajpayee
28. Shri Surendra Mahanty
29. Shri Braj Raj Singh

(ii)

30. Shri R. M. Hajarnavis

31. Shri Asoke K. Sen.

DRAFTSMAN

Shri S. P. Sen Verma, *Additional Draftsman, Ministry of Law.*

SECRETARIAT

Shri A. L. Rai—*Under Secretary.*

REPORT OF THE SELECT COMMITTEE

I, the Chairman of the Select Committee to which the *Bill further to amend the Representation of the People Act, 1950, and the Representation of the People Act, 1951 was referred, having been authorised to submit the report on their behalf, present this their Report, with the Bill as amended by the Committee annexed thereto.

2. The Bill was introduced in Lok Sabha on the 27th November, 1958. The motion for consideration of the Bill was moved by Shri R. M. Hajarnavis on the 10th December, 1958. An amendment to the said motion was moved by Shri Asoke K. Sen on the 11th December, 1958 for reference of the Bill to a Select Committee and was discussed in the House and adopted on the same day (Appendix).

3. The Committee held 3 sittings in all.

4. The Committee considered the Bill clause by clause at their sittings held on the 12th and 13th December, 1958.

5. The Committee considered and adopted the Report on the 15th December, 1958.

6. The observations of the Committee with regard to the changes proposed in the Bill are detailed in the succeeding paragraphs.

7. *Clause 8.*—The Committee feel that it should be made clear in this clause that a person shall not be deemed to be an ordinary resident in a constituency only on the ground that he owns or is in possession of a house in that constituency. The Committee further feel that a person absenting himself temporarily from his place of ordinary residence shall not by reason thereof cease to be ordinarily resident in that place.

The Committee are also of the opinion that as members of Parliament and State Legislatures have to remain away for long periods from the places where they are registered in the electoral rolls in connection with their duties, some provisions ought to be made by law so that they are treated as ordinarily resident in those constituencies. The clause has been amended accordingly.

*Published in Part II, Section 2 of the Gazette of India Extraordinary, dated the 27 November, 1958.

8. *Clause 9.*—The Committee feel that before an action is taken under clauses (a), (b) or (c) of section 22 of the 1950 Act, the person concerned should be given an opportunity of being heard. The clause has been amended accordingly.

9. *Clause 15.*—The Committee have carefully considered the proposed substituted clause (d) of section 7 of the Representation of the People Act, 1951. The Committee feel that in view of the expanding activities of the Central and State Governments as the biggest purchasers and suppliers of goods including foodgrains and other essential commodities, a large number of persons in the country will have some contractual relationship with the Governments in these matters. Under the circumstances it will not be proper to disqualify all such persons who are having contractual dealings with the Governments from standing for election or being elected as members of Parliament or State Legislatures. The Committee, therefore, feel that better course would be to altogether omit the existing clause (d) of section 7 of the Act.

10. The other amendment made in clause (e) of section 7 of the act is clarificatory in nature.

11. *Clause 34.*—The Committee feel that bribery or any other objectionable action mentioned in the various clauses of section 123 of the 1951 Act when committed by a person other than a candidate or his agent shall be deemed to be a corrupt practice only if it is done by that-other person with the consent of the candidate or his election agent.

The Committee also feel that sub-clause (7) of section 123 of the 1951 Act ought to be suitably amended so as to make it to conform to the relevant provisions relating to the village revenue officers in the Parliament (Prevention of Disqualification) Bill, 1957. The clause has been amended accordingly.

12. The Select Committee recommend that the Bill as amended be passed.

UPENDRANATH BARMAN

Chairman,

Select Committee.

NEW DELHI;

The 15th December, 1958.

MINUTES OF DISSENT

I

We regret, we do not concur with the decisions of the Select Committee with regard to clause 15 as it was now emerged from the Committee.

The effect of the provision to omit clause (d) in section 7 of the Representation of the People Act, 1951 is to eliminate altogether the disqualifications for membership of Parliament or of a State Legislature arising out of having any share or interest in any contract for the supply of goods to or for the execution of any works or the performance of any services undertaken by the appropriate government.

The scope of this general disqualification was to a very large extent circumscribed by savings provided in clause (e) of sub-section (1) and sub-section (2) of Section 8 of the existing Act. Only those who had substantial contractual relationship with the government were brought under the purview of the provisions.

By the provision contained in clause 15 of the amending Bill referred to the Select Committee, it was desired to limit still more the scope of such disqualification to any contract subsisting between a person in the course of his trade or business for the supply of goods to or for the execution of works only. That position if enacted would have led to the exemption from the purview of disqualification as even of those who had held office of profit in a public company or were managing agents of such a company. Members of private limited company would have altogether gone out of the scope of such disqualification.

Under the provision only individual business men or traders might have been disqualified. While other persons having huge contract in the name of others or having contracts as members of private companies might have remained free from such disqualification. This provision in the very nature of things was discriminatory. But the complete removal of the provision under Section 7(d) of the existing Act will prove worse and all kinds of people having contractual relationship with governments and deriving huge profit thereby, would now be free to become member of the Legislatures.

The principles on which the provisions contained in article 102 and 191 regarding disqualification from membership of Parliament and State Legislatures with regard to holding of office of profit are based, equally applies to the provisions contained in section 7(d) of the Representation of the People Act, 1951.

That principle is that those who enjoy the office of profit or enjoy the benefits of contracts for the supply of goods to or for the execution of works undertaken by government should not be allowed to become members of legislatures because they cannot remain independent in discharge of their responsibility. Legislators in the capacity of representatives of the people should not be allowed to be under the patronage of the Governments in as much as that will prevent them from functioning as free representatives of the people.

The provision in the Constitution with regard to disqualification arising out of holding office of profit and the provisions in the Representation of the People Act, 1951 with regard to disqualification arising out of holding of contracts with necessary savings provided in section 8 are salutary provisions. These should have been allowed to continue. But the Select Committee have thought it fit to remove altogether the provision contained in the Act.

The arguments put forward in the report are not sound and convincing. They have in my opinion, taken a very superficial view of the matter.

In the report it has been said that with the expansion of State trading and state enterprises a large number of persons supplying goods would come under the purview of the provision, which they think would not be proper.

So far as the policy of the government with regard to supply of goods to the state is concerned is that the co-operative societies be encouraged by giving government contract to them for the supply of goods. The members of co-operative societies having such contractual relationship were exempted from disqualification under sub-section 2 of section 8 of the Act. The individual shareholders of public company were also exempted under the existing provision of clause (d) of sub-section 1 of section 8.

Only persons holding office of profit under the company and a managing agent of such company were disqualified to be member of legislatures.

Therefore, the grounds given by the Select Committee that the provision, if allowed to continue will involve a very large number of persons and that will not be proper are not based on facts.

(vif)

Under the circumstances set forth above, we hope the House would give due consideration to the provision contained in clause 15 of the Bill as it has emerged from the Select Committee and would be pleased to continue the existing provision in the original Act.

NEW DELHI;
The 15th December, 1958.

SHREE NARAYAN DAS
PANNA LAL BARUPAL

II

We feel we have to record our disagreement with our colleagues of the Select Committee although we earnestly attempted to reconcile our points of view with the opinion expressed by the majority of members of the Select Committee. The amendments to certain sections of the Representation of People Acts of 1950 and 1951 are found to be necessary and expedient in the light of the experience gathered by the Government and Election Commission, in the working of these two enactments since their last amendment in 1956. It is perhaps indisputable that the "life of law is not logic but experience" and therefore amendments to existing statutory laws may be found necessary and desirable when difficulties or anomalies result in the actual implementation of the provisions of these enactments. But the report as it has emerged from the Select Committee we feel will not be of much assistance in remedying the defects that are discovered nor will the Representation of People Act amended in pursuance of the Select Committee's report improve the purity of elections.

While we are happy that some of our suggestions to clarify the meaning of 'ordinary residence' for the purpose of registration of an elector in the electoral rolls and restricting the blanket powers given by the amending act to the Election Registration Officer to delete or transpose the names of any person from the electoral rolls, are accepted, we must express a sense of disappointment in the deletion of Sub-section (d) of the Section 7 of the Representation of People Act of 1951, although the present amending bill proposed only to substitute another sub-section in the place of the original sub-section (d). Section 7 of the Representation of the People Act of 1951 deals with disqualifications for membership of Parliament or of a State Legislature. The relevant clause (d) of Section 7 reads as follows:—

“ A person shall be disqualified for being chosen as, and for being,

a member of either House of Parliament or of the Legislative Assembly or Legislative Council of a State.....

- (a)
- (b)
- (c)

(d) If whether by himself or by any person or body of persons in trust for him or for his benefit or on his account, he has any share or interest in a contract for the supply of goods to, for the execution of any works, or the performance of any services undertaken by the appropriate Government.”

This Sub-section (d) is sought to be replaced by the present Amendment Bill by the following Sub-section (d) “If there subsists a contract entered into in the course of his trade or business by him with the appropriate Government for the supply of goods to or for the execution of any works undertaken by that Government.”

It is felt that by this re-drafting of section 7(d) in a simpler and more rational way many election disputes can be prevented. Whatever may be the merits or demerits of this proposed substitution, it is rather unfortunate that the Select Committee decided to repeal the entire Sub-section (d) from the Representation of People Act of 1951. It is obvious that the disqualification prescribed under section 7 operates for the purpose of “being chosen” as well as “for being” a member of Parliament or a member of State Legislature. In other words by the operation of section 7(d) of the Representation of the People Act of 1951 a person who enters into a contract with the appropriate Government will be subject to the disqualification, whether the contract is entered into before or after the election. It cannot be disputed that members of Parliament or members of State Legislature, should be prohibited from having personal dealings with the appropriate Government in the course of their trade or business in order to preserve the healthy relationship between the members and the respective Governments. We need not elaborate the desirability of prohibiting members of Parliament from seeking the assistance of Government in furtherance of their trade or business, especially when they are entrusted by the people whom they represent, with the responsibility of pointing out or criticising and correcting without fear or favour the actions of the Government. The independence of the members of an Assembly or Parliament should not be warped by enabling them to have contracts with the Government for pecuniary profits, and even assuming that the mere fact of having a contract for the supply of goods with any Government may not affect the integrity or ability of any member and will

not deter him from effectively criticising or correcting the actions of the Government, the more or less fiduciary relationship which a member has with the members of his Constituency or State, must debar him from tainting his hands with pecuniary obligations with the Government. It is a well-known principle of law that in courts of justice, "justice must not only be done but also appear to be done" so as to instil confidence in the independence of judiciary. If we may take this analogy as rightly applicable to members of Parliament it is not enough for them to be independent but they must in all their actions appear to their constituents as independent, capable, and honest in order to instil confidence in the public that the working of democracy will not be endangered by sordid considerations of monetary gain from contracts with the Government. We therefore feel that the restraint put on members of Parliament and Legislature from entering into contracts for supply of goods or for execution of work with their respective Governments, is not only desirable but is necessary in the interest of keeping the springs of democracy active and unsullied.

Another point on which we should express our disagreement is with respect to clause 25 of the amending Bill. By sub-clause (b) of clause 25, it is proposed to make rules under the Representation of the People Act 1950, to supply identity cards, with or without photographs, to the electors in a constituency. The introduction of the identity cards system with or without photographs, theoretically speaking may be very desirable procedure to reduce the chances of impersonation in an election. Even assuming that we are able to perform the very difficult task of supplying all the electors in a Constituency with identity cards with photographs attached thereto, we believe that the chances of effectively preventing a person from exercising his vote by purchasing, destroying, or removing his identity card by any influential person in that locality cannot be ruled out as impossible in the state of affairs as existing to-day. So long as the wide disparity between the rich and poor, landholder and landless, management and labour, exist as it is to-day, the introduction of the rule prohibiting a person from exercising his right to vote if he is unable to produce his identity card will, we feel, open the door for mal-practices; e.g. effectively preventing many persons from voting, by depriving him of his identity card through unfair means. It is also well-known that in India, as it is to-day, there are persons who due to religious, superstitious or sentimental reasons, (such as women living under purdah) will have every objection to their photographs being taken, although they may have no objection to walk up to polling booth to cast their votes. That the services of women photographers can be requisitioned is no answer to the problem, particularly when the objection relates to the photograph

being taken and not to the sex of the photographer. The vast majority of agricultural labourers-in villages may not find time and convenience to go to the place where the photograph is taken and get their identity cards. If an election in a constituency takes place after an imperfect or irregular supply of identity cards to some members of the constituency, then it cannot be disputed that the said election is inconsistent with the principle of adult franchise as laid down in our Constitution, and the door will be wide open for many election petitions to be filed on the ground that persons entitled to vote are prevented from exercising their right to vote for the non-production of their identity cards which according to them are not supplied in spite of requests. While we are fully in agreement with the view that impersonations in elections must sternly be put down, we cannot ignore the practical difficulties and hardships that may be caused by the proposed introduction of identity cards with photographs. We are therefore of the view that time is not ripe so far as our society is concerned to experiment with identity cards with photographs.

In conclusion we desire to point out that some of the amendments as detailed above by us intended to make the election machinery fool-proof, may not have the desired effect but will only tend to increase the difficulties and hardships that have to be faced by the electorate. We are confident that the House when considering the Bill as reported by the Select Committee will seriously consider these suggestions.

NEW DELHI;
The 15th December, 1958.

S. EASWARA IYER
V. P. NAYAR
BRAJ RAJ SINGH

III

I differ from the views of the majority in the Select Committee, hence I append this note of dissent.

1. The object of the present Bill as stated in the 'Statement of Objects and Reasons' is—"to carry out certain amendments in Representation of the People Act, 1950 and 1951, which are considered necessary in the light of the further experience gained by the Election Commission and the Government in the working of

these two Acts since their last amendments in 1956". Accordingly Section 7(d) of the 1951 Act which provides disqualification in case of contracts with the Government has also been proposed to be amended with a view to make it 'Simpler and more rational'. The Select Committee have omitted clause (d) of Section 7 of the 1951 Act altogether. I hold a different view.

2. The text of the existing clause (d) of section 7 of the 1951 Act is as follows:—

"7. A person shall be disqualified for being chosen as and for being a member of either House of Parliament or of the Legislative Assembly or Legislative Council of a State—

* * * * *

(d) if whether by himself or any person or body of persons in trust for him or for his benefit or on his account, he has any share or interest in a contract for the supply of goods to, or for the execution of any works or the performance of any service undertaken by the appropriate Government".

This clause (d) has been proposed to be substituted in the present Bill (Clause 15) by the following, viz.:—

"(d) if there subsists a contract entered into in the course of his trade or business by him with the appropriate Government for the supply of goods to or for the execution of any works undertaken by that Government."

The Committee have altogether omitted the very clause (d) of section 7 of the 1951-Act. They did not accept even the proposed amendment which had already narrowed and restricted the scope of the existing clause.

3. The main ground for the amendment of clause (d) as stated in the 'Notes on Clauses' in the present Bill is that the language of section 7(d) of the 1951 Act "is wide and vague enough to bring any kind or category of contract within its scope and it has been a fruitful source of election disputes in the past." So accordingly section 7(d) was redrafted "in a simpler and more rational ways so as to bring within its purview" only "two categories of contract entered into by a person with the Government." And these two categories are—"Contracts for supply of goods and Contracts for the execution of any works."

5. In the light of the experience of two general elections the Election Commission and even the Government did not think it wise to omit the clause altogether, but the Committee did it on the only ground that—"in view of the expanding activities of the Central and State Governments as the biggest purchasers and suppliers of goods including foodgrains and other essential commodities, a large number of persons in the country will have some contractual relationship with Governments in these matters." So "under the circumstances it will not proper to disqualify all such persons who are having contractual dealings with the Governments from standing for election or being elected as members of Parliament or State Legislatures."

6. In my opinion the blank cheque sought to be given to all the persons having contractual dealings with the Government whether for supply of goods or for the execution of any works—is dangerous more for introducing corruption in the Legislatures by the front door. It is not expedient to ignore the facts firstly that there will be a race amongst the greedy profiteers to capture the Legislatures with the design to be in a better position for securing Government contracts directly; secondly there will be competition amongst the legislators to earn money through Government contracts by wooing the executive and thirdly the executive will find it easy enough to keep the legislators under their thumb.

7. It is not a sound argument that U.K. has not such a law. It is a mistake, a false step if we go on imitating U.K. or such other countries in matters like this. Our condition is quite different. It is not many years that we have emerged from the womb of the slavery. The nation is still in a convalescent stage. 85 per cent of the electors are illiterate, ignorant and poverty is their only asset. Money plays a vital part in commanding their votes. In these circumstances there should have been more cautious, more calculated and more sober approach for maintaining the purity, integrity, and independence of our legislatures. This should count above all. After all a tradition regarding legislatures is already in the process of creation. The omission of the clause in question is sure to undo whatever little we have achieved uptil now.

8. It is not a very good argument that large number of persons would be disqualified in view of the expanding activities of the Government in the field of internal trade. If it comes to that—let it be so. A person who wants to earn money through Government contracts should remain outside the Legislatures. Even if he is allowed to come in, it would be hardly possible for him to discharge his duties faithfully to the electorate in the present state of affairs in our



country. A contract entered into by a person with the Government for supply of goods etc., is a matter of pure and simple pecuniary gain from the Government. A legislator doing business with the Government for his personal profit in terms of money is always prone to be under the obligation of the executive, and as such he cannot carry out this without being unfaithful to his electorates. Should we allow our Legislatures to run the risk of being swamped by Government Contractors? Would it help to keep our Legislatures pure and unsullied for functioning of a true democracy?

9. Holders of "Office of Profit" is subject to disqualification. What is the principle underlying it? Freedom of members of legislatures should be maintained from being corrupted by executive. The independence of the members should be preserved at any cost. A legislator wields power to some extent by virtue of his position. He must not have any scope to utilise his position for his personal benefit. I hold that the contractual dealings with the Government are also governed by the same principle. Here the profit is more definite, more concrete in terms of rupees, annas and pies. It should be dealt with more strictly, more severely. By the omission of the clause concerned the legislatures have every reason to be fearful that a large number of members who would like to have contract, would feel themselves bound to support the executive.

10. My opinion is that the original clause (d) of section 7 of the 1951—Act should be retained as it is, omitting the words "or the performance of any service" from the text of the clause. It will not then, affect the two categories as intended in the proposed amendment. The only difference is that it widens the range regarding affected persons which I think should be adhered to.

11. In clause 34 of the present Bill section 123 (1) of the 1951 Act has been proposed to be substituted by the following namely:—

"(1) 'Bribery' that is to say—

(a) Any gift, offer or promise by a candidate or his agent or by any other person with the consent of a candidate or his election agent, of any gratification to person, whomsoever with the object directly or indirectly of inducing—

(a) a person to stand or not etc.

(b) an elector to vote or refrain from voting etc."

The portion *italicised* has been inserted by the committee. It should be deleted from the text. This is meaningless and entirely frustrates the intention and rigour of the clause making the whole section useless. It would be hardly possible to prove in a court of law the consent of the offender in a case of "Bribery". This has simply widened the scope of a candidate for extensive corrupt practice. The insertion of this provision of 'consent' is a deliberate design to circumvent the law.

12. In conclusion—I regret that the shape in which the Bill has emerged from the Select Committee has completely frustrated the objective. The report of the Election Commission on the last general election has not been received by us yet. But our experience is that there have been increased corrupt practices in the last general election than the previous one. In view of this fact the attempt in the present Bill to have a stricter measure has been baffled by the Select Committee. The technicalities of law are not of much importance—but the demand of the present situation for the shaping of the future should not be lost sight of.

NEW DELHI;

BIBHUTI BHUSHAN DAS GUPTA.

The 15th December, 1958.

THE REPRESENTATION OF THE PEOPLE
(AMENDMENT) BILL, 1958

(AS AMENDED BY THE SELECT COMMITTEE)

(Words side-lined or underlined indicate the amendments suggested
by the Committee)

A
BILL

further to amend the Representation of the People, Act, 1950, and
the Representation of the People Act, 1951.

BE it enacted by Parliament in the Ninth Year of the Republic
of India as follows:—

PART I

PRELIMINARY

- 5 1. This Act may be called the Representation of the People short title.
(Amendment) Act, 1958.

PART II

AMENDMENTS OF THE REPRESENTATION OF THE PEOPLE ACT, 1950

2. In section 3 of the Representation of the People Act, 1950 Amendment
(hereinafter referred to as the 1950-Act), for sub-section (1), the of section 3.
10 following sub-section shall be substituted, namely:—

“(1) The allocation of seats in the House of the People
shall be as shown in the First Schedule.”.

3. Section 3A of the 1950-Act shall be omitted.

Omission of
section 3A.

4. For section 7 of the 1950-Act, the following section shall be
15 substituted, namely:—

Substitution
of new sec-
tion for sec-
tion 7.

- “7. The total number of seats in the Legislative Assembly
of each State specified in the first column of the Second Sche- Total
dule, to be filled by persons chosen by direct election, shall be number of
20 the number specified in the second column thereof opposite to seats in the
that State.”. Legislative
Assemblies.

Amendment of section 14. 5. As from the 1st day of January, 1959, in section 14 of the 1950-Act, in clause (b), for the words, figure and letters "the 1st day of March" the words, figure and letters "the 1st day of January" shall be substituted.

Amendment of section 17. 6. In section 17 of the 1950-Act, the words "in the same State" shall be omitted.

Substitution of new section for section 19. 7. For section 19 of the 1950-Act, the following section shall be substituted, namely:—

Conditions of registration.

"19. Subject to the foregoing provisions of this Part, every person who—

(a) is not less than twenty-one years of age on the qualifying date, and

(b) is ordinarily resident in a constituency,

shall be entitled to be registered in the electoral roll for that constituency."

10

15

Amendment of section 20.

8. In section 20 of the 1950-Act, for sub-section (1), the following sub-sections shall be substituted, namely:—

"(1) A person shall not be deemed to be ordinarily resident in a constituency on the ground only that he owns, or is in possession of, a dwelling house therein.

20

(1A) A person absenting himself temporarily from his place of ordinary residence shall not by reason thereof cease to be ordinarily resident therein.

(1B) A member of Parliament or of the Legislature of a State shall not during the term of his office cease to be ordinarily resident in the constituency in the electoral roll of which he is registered as an elector at the time of his election as such member, by reason of his absence from that constituency in connection with his duties as such member."

25

Substitution of new section for section 22.

9. For section 22 of the 1950-Act, the following section shall be substituted, namely:—

Correction of entries in electoral rolls

"22. If the electoral registration officer for a constituency, on application made to him or on his own motion, is satisfied after such inquiry as he thinks fit, that any entry in the electoral roll of the constituency—

35

(a) is erroneous or defective in any particular,

(b) should be transposed to another place in the roll on the ground that the person concerned has changed his place of ordinary residence within the constituency, or

(c) should be deleted on the ground that the person concerned is dead or has ceased to be ordinarily resident in the constituency or is otherwise not entitled to be registered in that roll,

5 the electoral registration officer shall, subject to such general or special directions, if any, as may be given by the Election Commission in this behalf, amend, transpose or delete the entry:

10 Provided that before taking any action on any ground under clause (a) or clause (b) or any action under clause (c) on the ground that the person concerned has ceased to be ordinarily resident in the constituency or that he is otherwise not entitled to be registered in the electoral roll of that constituency, the electoral registration officer shall give the person concerned a
15 reasonable opportunity of being heard in respect of the action proposed to be taken in relation to him."

10. Section 24 of the 1950-Act shall be omitted.

11. After section 30 of the 1950-Act, the following sections shall be inserted, namely:—

20 "31. If any person makes in or in connection with—

(a) a claim or an application for the inclusion in an electoral roll of his name, or

(b) an objection to the inclusion therein, or an application for the exclusion or deletion therefrom, of the name
25 of any other person,

a statement or declaration in writing which is false and which he either knows or believes to be false or does not believe to be true, he shall be punishable with imprisonment for a term which may extend to one year, or with fine, or with both.

30 32. (1) If any electoral registration officer, assistant electoral registration officer or other person required by or under this Act to perform any official duty in connection with the preparation, revision or correction of an electoral roll or the inclusion or exclusion of any entry in or from that roll, is without reasonable
35 cause guilty of any act or omission in breach of such official duty, he shall be punishable with fine which may extend to five hundred rupees.

(2) No suit or other legal proceeding shall lie against any such officer or other person for damages in respect of any such
40 act or omission as aforesaid.

Omission of section 24.

Insertion of new sections 31 and 32 after section 30.

Making of false declarations.

Breach of official duty in connection with the preparation, etc., of electoral rolls.

(3) No court shall take cognizance of any offence punishable under sub-section (1) unless there is a complaint made by order of, or under authority from, the Election Commission or the Chief Electoral Officer of the State concerned.”

Amendment
of the First
Schedule.

12. In the First Schedule to the 1950-Act, the whole of Part I, the word and figures “Part II” and the words “as subsequently constituted” shall be omitted. 5

Amendment
of the Second
Schedule.

13. In the Second Schedule to the 1950-Act, the words, letters and figures “as constituted on the 1st November, 1956”, the whole of column 2, and the words “As subsequently constituted or partially re-constituted” shall be omitted and column 3 shall be re-numbered as column 2.

PART III

AMENDMENTS OF THE REPRESENTATION OF THE PEOPLE ACT, 1951

Amendment
of section 20.

14. In section 2 of the Representation of the People Act, 1951 (hereinafter referred to as the 1951-Act), in clause (d) of sub-section (1), the words “or in the electoral college of a Union territory” shall be omitted. 15

Amendment
of section 7.

15. In section 7 of the 1951-Act,—

(a) clause (d) shall be omitted; 20

(b) in clause (e), for the words “or managing agent of, or holds any office of profit under”, the words “managing agent, manager or secretary of” shall be substituted.

Amendment
of section 8.

16. In section 8 of the 1951-Act,—

(a) in sub-section (1), clauses (c) and (d) shall be omitted; 25

(b) sub-section (2) shall be omitted.

Amendment
of section 9.

17. In section 9 of the 1951-Act, sub-section (2) shall be omitted.

Amendment
of section 34.

18. In section 34 of the 1951-Act, in sub-section (1), —

(a) the word “and” shall be added at the end of clause (a); 30

(b) the word “and” at the end of clause (b), and the whole of clause (c) shall be omitted.

Amendment
of section 39.

19. In section 39 of the 1951-Act, in sub-section (2), for the word and figures “section 34”, the words, brackets, letter and figures “clause (a) of sub-section (1) of section 34” shall be substituted. 35

20. In section 50 of the 1951-Act, for the word "candidate" Amendment of section 50. wherever it occurs, the words "contesting candidate" shall be substituted.

21. In section 52 of the 1951-Act, in the second proviso, the Amendment of section 52. words, brackets, figures and letter "or a notice of retirement from the contest under sub-section (2) of section 55A" shall be omitted.

22. Section 55A of the 1951-Act shall be omitted.

Omission of section 55A.

23. In section 56 of the 1951-Act, in the proviso, for the words Amendment of section 56. "a constituency", the words "a parliamentary or assembly constituency" shall be substituted.

24. In section 60 of the 1951-Act, in clause (a),—

Amendment of section 60.

(a) sub-clause (ii) shall be omitted;

(b) in sub-clause (iv), the brackets and figures "(ii)" shall be omitted.

25. For section 61 of the 1951-Act, the following section shall Substitution of new section for section 61. be substituted, namely:—

"61. With a view to preventing personation of electors Special procedure for preventing personation of electors. provision may be made by rules made under this Act,—

(a) for the marking with indelible ink of the thumb 20 or any other finger of every elector who applies for a ballot paper or ballot papers for the purpose of voting at a polling station before delivery of such paper or papers to him;

(b) for the production before the presiding officer 25 or a polling officer of a polling station by every such elector as aforesaid of his identity card before the delivery of a ballot paper or ballot papers to him if under rules made in that behalf under the Representation of the People Act, 1950, electors of the constituency in which the polling station is situated have been supplied with identity cards with or without their respective photographs attached thereto; and

43 of 1950.

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(c) for prohibiting the delivery of any ballot paper to any person for voting at a polling station if at the time such person applies for such paper he has already such a mark on his thumb or any other finger or does not produce on demand his identity card before the presiding officer or a polling officer of the polling station."

- Amendment of section 64.** 26. In section 64 of the 1951-Act, for the word "candidate", the words "contesting candidate" shall be substituted.
- Amendment of section 67A.** 27. In section 67A of the 1951-Act, the word, figures and letter ",section 55A" shall be omitted.
- Amendment of section 90.** 28. In section 90 of the 1951-Act, in sub-section (3), the following *Explanation* shall be inserted, namely:—
"Explanation.—An order of the Tribunal dismissing an election petition under this sub-section shall be deemed to be an order made under clause (a) of section 98."
- Amendment of section 116A.** 29. In section 116A of the 1951-Act,—
 (a) in sub-section (4), after the word and figures "section 107", the words "and a copy of the stay order shall immediately be sent by the High Court to the Election Commission" shall be inserted;
 (b) after sub-section (5), the following sub-section shall be inserted, namely:—
"(6) As soon as an appeal is decided, the High Court shall intimate the substance of the decision to the Election Commission, and as soon as may be thereafter, shall send to the Election Commission an authenticated copy of the decision; and upon its receipt, the Election Commission shall—
 (a) forward copies thereof to the authorities to which copies of the order of the Tribunal were forwarded under section 106, and
 (b) cause the decision to be published in the gazette or gazettes in which that order was published under the said section."
- Amendment of section 117.** 30. In section 117 of the 1951-Act, the words "the Secretary to" shall be omitted.
- Amendment of section 119A.** 31. In section 119A of the 1951-Act, the words "the Secretary to" shall be omitted.
- Amendment of section 121.** 32. In section 121 of the 1951-Act,—
 (a) in sub-section (1), for the words and figures "within a period of six months from the publication of such order under section 106", the words "within a period of one year from the date of such order" shall be substituted;

(b) in sub-section (2), for the words "six months", the words "one year" shall be substituted.

33. In section 122 of the 1951-Act, in the proviso, for the words and figures "within a period of six months from the date of publication of such order under section 106", the words "within a period of one year from the date of such order" shall be substituted.

Amendment
of section
122.

34. In section 123 of the 1951-Act,—

Amendment
of section
123.

(a) for clause (1), the following clause shall be substituted, namely:—

10 (1) "Bribery", that is to say,—

(A) any gift, offer or promise by a candidate or his agent or by any other person with the consent of a candidate or his election agent of any gratification, to any person whomsoever, with the object, directly or indirectly of inducing—

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(a) a person to stand or not to stand as, or to withdraw from being a candidate at an election, or

(b) an elector to vote or refrain from voting at an election,

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or as a reward to—

(i) a person for having so stood or not stood, or for having withdrawn his candidature; or

(ii) an elector for having voted or refrained from voting;

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(B) the receipt of, or agreement to receive, any gratification, whether as a motive or a reward—

(a) by a person for standing or not standing as, or for withdrawing from being, a candidate; or

(b) by any person whomsoever for himself or any other person for voting or refraining from voting, or inducing or attempting to induce any elector to vote or refrain from voting, or any candidate to withdraw his candidature.

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Explanation.—For the purposes of this clause the term "gratification" is not restricted to pecuniary gratifications or gratifications estimable in money and it includes all forms of entertainment and all forms of employment for reward but it does not include the payment of any expenses *bona fide* incurred at, or for the purpose of, any election and duly

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entered in the account of election expenses referred to in section 78'.

(b) in clause (2), after the words "any other person", the words "with the consent of the candidate or his election agent" shall be inserted;

(c) in clause (3), after the words "any other person", the words "with the consent of a candidate or his election agent" shall be inserted;

(d) in clause (4),—

(i) after the words "any other person", the words "with the consent of a candidate or his election agent" shall be inserted;

(ii) the words "or retirement from contest," shall be omitted;

(e) in clause (5), after the words "any other person", the words "with the consent of a candidate or his election agent" shall be inserted;

(f) in clause (7),—

(i) after the words "any other person", the words "with the consent of a candidate or his election agent" shall be inserted;

(ii) for sub-clause (f), the following sub-clause shall be substituted, namely:—

"(f) revenue officers other than village revenue officers known as lambardars, malguzars, patels, desh-mukhs or by any other name, whose duty is to collect land revenue and who are remunerated by a share of or commission on, the amount of land revenue collected by them but who do not discharge any police functions; and".

35. In section 134 of the 1951-Act, in sub-section (3),—

(a) the words "Electoral Registration Officers, Assistant Electoral Registration Officers,"

(b) the words "the preparation of an electoral roll," and

(c) the words and figures "or by or under the Representation of the People Act, 1950",

shall be omitted.

43 of 1950.

36. In section 136 of the 1951-Act, in sub-section (3), the words and figures "or by or under the Representation of the People Act, 1950" shall be omitted. Amendment of section 136

37. For section 158 of the 1951-Act, the following section shall be substituted, namely:— Substitution of new section for section 158

10 "158. (1) The deposit made under section 34 or under that section read with sub-section (2) of section 39 shall either be returned to the person making it or his legal representative or be forfeited to the appropriate authority in accordance with the provisions of this section. Return or forfeiture of candidate's deposit.

(2) Except in cases hereafter mentioned in this section, the deposit shall be returned as soon as practicable after the result of the election is declared.

15 (3) If the candidate is not shown in the list of contesting candidates, or if he dies before the commencement of the poll, the deposit shall be returned as soon as practicable after the publication of the list or after his death, as the case may be.

20 (4) Subject to the provisions of sub-section (3), the deposit shall be forfeited if at an election where a poll has been taken, the candidate is not elected and the number of valid votes polled by him does not exceed one-sixth of the total number of valid votes polled by all the candidates or in the case of election of more than one member at the election, one-sixth of the total number of valid votes so polled divided by the number of members to be elected: 25

30 Provided that where at an election held in accordance with the system of proportional representation by means of the single transferable vote, a candidate is not elected, the deposit made by him shall be forfeited if he does not get more than one-sixth of the number of votes prescribed in this behalf as sufficient to secure the return of a candidate.

(5) Notwithstanding anything in sub-sections (2), (3) and (4),—

35 (a) if at a general election, the candidate is a contesting candidate in more than one parliamentary constituency or in more than one assembly constituency, not more than one of the deposits shall be returned, and the others shall be forfeited;

40 (b) if the candidate is a contesting candidate at an election in more than one council constituency or at an election in a council constituency and at an election by the members of the State Legislative Assembly to fill seats in the Legislative Council, not more than one of the deposits shall be returned, and the others shall be forfeited."

APPENDIX I

(Vide Para 2 of the Report)

Motion in the Lok Sabha

"That the Bill further to amend the Representation of the People Act, 1950, and the Representation of the People Act, 1951 be referred to a Select Committee consisting of:—

1. Shri Upendranath Barman
2. Shri N. G. Ranga
3. Shri Dwarika Nath Tewari
4. Shri P. C. Bose
5. Shri Ghanshyamlal Oza
6. Shri V. Eacharan
7. Shri Radha Charan Sharma.
8. Shri Jaganatha Rao
9. Shri S. A. Agadi
10. Shri Hem Raj
11. Shri Panna Lal Barupal
12. Shri C. D. Pande
13. Shri Jamal Khwaja
14. Dr. Ram Goti Banerji
15. Shrimati Sucheta Kripalani
16. Shri A. M. Tariq
17. Shri Padam Dev
18. Shri Shree Narayan Das
19. Shri Venketrao Srinivasrao Naldurgker
20. Shri Sunder Lal
21. Shri V. P. Nayar
22. Shri S. Easwara Iyer
23. Shri Yadav Narayan Jadhav
24. Shri Bibhuti Bhushan Das Gupta
25. Shri M. R. Masani

26. Shri B. C. Kamble
27. Shri Atal Bihari Vajpayee.
28. Shri Surendra Mahanty
29. Shri Braj Raj Singh
30. Shri R. M. Hajarnavis; and
31. Shri Asoke K. Sen.

with instructions to report by the 15th December, 1958.

APPENDIX II

MINUTES OF THE SITTINGS OF THE SELECT COMMITTEE ON THE REPRESENTATION OF THE PEOPLE (AMENDMENT) BILL, 1958

I

First Sitting

The Committee met from 12·10 hours to 13·15 hours on Friday, the 12th December, 1958.

PRESENT

Shri Upendranath Barman—*Chairman*

MEMBERS

2. Shri Dwārika Nath Tewari
3. Shri Ghanshyamlal Oza
4. Shri V. Eacharan
5. Shri Radha Charan Sharma
6. Shri Jaganatha Rao
7. Shri Hem Raj
8. Shri C. D. Pande
9. Shri Jamal Khwaja
10. Shri A. M. Tariq
11. Shri Shree Narayan Das
12. Shri S. Easwara Iyer
13. Shri Yadav Narayan Jadhav
14. Shri Bibhuti Bhushan Das Gupta
15. Shri M. R. Masani
16. Shri Atal Bihari Vajpayee
17. Shri Surendra Mahanty
18. Shri R. M. Hajarnavis
19. Shri Asoke K. Sen

DRAFTSMAN

Shri S. P. Sen Verma. *Additional Draftsman, Ministry of*

Law.

SECRETARIAT

Shri A. L. Rai—*Under Secretary.*

2. The Committee took up clause by clause consideration of the **Bill.**

3. *Clauses 2—6.*—These clauses were adopted without any amendment.

4. *Clause 7.*—The following amendment was accepted subject to the drafting changes that might be made by the Draftsman:—

Page 2,

after line 17, add—

“Explanation I.—A person shall not be deemed to be ordinarily resident in a constituency on the only ground that he owns or is in possession of a dwelling house therein.

Explanation II.—A person absenting himself from his place of residence temporarily for pursuing his trade, business, profession or other avocation shall not be deemed to be not ordinarily resident on ground only of such temporary absence.”

Subject to the above the clause was adopted.

5. *Clause 8.*—The clause was adopted without any amendment.

6. *Clause 9.*—The following amendment was accepted:—

Page 2,

after line 36, add—

“Provided that before taking any action on any ground under clause (a) or clause (b) or any action under clause (c) on the ground that the person concerned has ceased to be ordinarily resident in the constituency or that he is otherwise not entitled to be registered in the electoral roll of that constituency, the electoral registration officer shall give to the person concerned reasonable opportunity of being heard in respect of the action proposed to be taken in relation to him.”

The clause as amended was adopted.

7. *Clauses 10—14.*—These clauses were adopted without any amendment.

8. *Clause 15.*—The following amendment was accepted:—

Page 4,

after line 6, insert—

“(e) if he is a director or managing agent or manager or secretary of any Company or Corporation (other than a Cooperative Society in the capital of which the appropriate Government has not less than 25 per cent share;”

(2) Discussion on clause 15 was not concluded.

9. *Clause 16.*—The clause was held over.

10. *Clauses 17—24.*—These clauses were adopted without any amendment.

11. *Clause 25.*—The clause was held over.

12. *Clauses 26—33.*—These clauses were adopted without any amendment.

13. *Clause 34.*—The following amendment was accepted:—

Page 6,

line 29,

after “person” add “on their behalf”. Discussion on clause 24 was not concluded.

14. *Clauses 35—37.*—These clauses were adopted without any amendment.

Committee then adjourned to meet again at 14.00 hours on Saturday, the 13th December, 1956.

II

Second Sitting

The Committee met from 14.00 hours to 16.00 hours on Saturday, the 13th December, 1958.

PRESENT

Shri Upendranath Barman—*Chairman*

MEMBERS

2. Shri Dwarika Nath Tewari
3. Shri V. Eacharan
4. Shri Radha Charan Sharma
5. Shri Jaganatha Rao
6. Shri Hem Raj
7. Shri Panna Lal Barupal
8. Shri C. D. Pande
9. Shri Jamal Khwaja
10. Shri A. M. Tariq
11. Shri Shree Narayan Das
12. Shri V. P. Nayar
13. Shri S. Easwara Iyer
14. Shri Yadav Narayan Jadhav
15. Shri Bibhuti Bhushan Das Gupta
16. Shri M. R. Masani
17. Shri Atal Bihari Vajpayee
18. Shri Surendra Mahanty
19. Shri Braj Raj Singh
20. Shri R. M. Hajarnavis
21. Shri Asoke K. Sen

DRAFTSMAN

Shri S. P. Sen Verma, *Additional Draftsman, Ministry of Law.*

SECRETARIAT

Shri A. L. Rai—*Under Secretary*

2. The Committee resumed clause by clause consideration of the Bill.

3. *Clause 15.*—(vide para 8 of the minutes, dated the 12th December, 1958). The following amendment was adopted:—

Page 4,

for lines 1—6, *substitute*—

“In Section 7 of the 1951-Act, clause (d) shall be omitted.”

The clause as amended was adopted.

4. *Clauses 16 and 25.*—(vide paras 9 and 11 of the minutes, dated the 12th December, 1958). The clauses were adopted without any amendment.

5. *Clause 34.*—(vide para 13 of the minutes, dated the 12th December, 1958). The following amendment was accepted:—

Page 7,

after line 22, *insert*—

“(c) for sub-clause (f) of clause (7) the following sub-clause shall be substituted, namely:—

(f) revenue officers other than Village revenue officers known as lambardars, malguzars, patels, desh-mukhs or by any other name, whose duties are to collect land revenue and who are remunerated by a share of or commission on the amount of land revenue collected by them but who do not discharge any police functions;”

6. *Clause 8.*—Discussion on the clause was reopened.

The Committee feel that as Members of Parliament and State Legislatures have to remain away for long periods from the place where they are registered in the electoral roll in connection with their duties some provisions might be made by law so that they continue to be treated as ordinarily resident in that constituency.

The Draftsman was directed to make a suitable provision accordingly.

7. *Clause 1 and the Long Title.*—Clause 1 and the Long Title were adopted without any amendment.

8. The Committee decided to consider the draft Report on the 15th December, 1958 and present it on the same day at 17.00 hours.

9. The Committee decided that minutes of dissent if any, should be sent to the Lok Sabha Secretariat, so as to reach them by 14.00 hours on Monday, the 15th December, 1958.

10. The Committee then adjourned to meet again at 10.30 hours on Monday, the 15th December, 1958.

III

Third Sitting

The Committee met from 10.32 hours to 10.40 hours on Monday, the 15th December, 1958.

PRESENT

Shri Upendranath Barman—*Chairman*

MEMBERS

2. Shri P. C. Bose
3. Shri V. Eacharan
4. Shri Radha Charan Sharma
5. Shri Hem Raj
6. Shri Panna Lal Barupal
7. Shri Jamal Khwaja
8. Shri A. M. Tariq
9. Shri Padam Dev
10. Shri Shree Narayan Das
11. Shri V. P. Nayar
12. Shri S. Easwara Iyer
13. Shri Yadav Narayan Jadhav
14. Shri Bibhuti Bhushan Das Gupta
15. Shri M. R. Masani
16. Shri Braj Raj Singh
17. Shri R. M. Hajarnavis.

DRAFTSMAN

Shri S. P. Sen Verma, *Additional Draftsman, Ministry of Law.*

SECRETARIAT

Shri A. L. Rai—*Under Secretary*

2. The Committee adopted the Bill as amended.
3. The Committee considered the draft Report and adopted the same.
4. The Committee authorised the Chairman to present the report on their behalf.
5. The Committee then adjourned at 10.40 hours.

12. Land settlement Advisory Committee in the Districts and Sub-Divisions.
13. Land Settlement Advisory Committee, Silchar.
14. Managing Committee of the His Royal Highness, the Prince of Wales Institute of Engineering and Technology, Jorhat.
15. Managing Committee, Junior Technical School, Nowgong.
16. Managing Committee, Junior Technical School, Silchar.
17. Managing Committee of the Junior Technical School, Tezpur.
18. Minority Commission, Assam.
19. Power Generation Advisory Board.
20. Small Savings State Advisory Committee.
21. State Advisory Committee for N.C.C.
22. State Advisory Committee for the Territorial Army and Lok Sahayak Sena.
23. State Committee for Compilation of History of Freedom Movement in Assam.
24. State Council of Gosamvardhana.
25. State Haj Committee.
26. State Soldiers, Sailors' and Airmen's Boards.
27. State Technical Committee for Flood Control.
28. Sub-Division Development Board.
29. Sub-Divisional Minority Boards.
30. Town Development Committee for the Gauhati Town.
31. Wild Life Board.

Bihar

1. Advisory Boards Constituted under the Minimum Wages Act, 1948, (XI of 1948).
2. Advisory Committee for the districts of Saran, Champaran, Muzzafarpur, Darbhanga-cum-Monghyr and Patna Division.
3. Advisory Committee for the Welfare of Patwaries of the District of Santal Parganas.
4. Advisory Committees on Agricultural implements.
5. Bihar Academy of Music, Dance and Drama (Bihar Sangeet Nritya Natya Kala Parishad).
6. Bihar Basic Education Board.
7. Bihar Central Standing Advisory Board.
8. Bihar Examination Board.

9. Bihar Industrial Development Council.
10. Bihar Khadi and Village Industries Advisory Council.
11. Bihar State Society for the Prevention of Cruelty to Animals.
12. Bihar State Goshala and Punjrapole Federation.
13. Bihar State Haj Committee.
14. Bihar Social Welfare Advisory Board.
15. Bihar Tribes Advisory Board.
16. Bihar Unemployment Committee.
17. State Sailors', Soldiers' and Airmen's Board.
18. Block Advisory Committee.
19. Board of Control for the Bihar Tribal Research Institute, Ranchi.
20. Board of Secondary Education.
21. Board of Control of the Bihar Rashtra Bhasha Parishad.
22. Cane Varieties Advisory Committee.
23. Central Stipend Committee for award of stipends and book grants to backward classes students reading in Colleges.
24. Central Stipend Committee for award of stipends and book grants to backward Muslim Communities students reading in Colleges.
25. Committee for the effective implementation of Untouchability (Offences) Act, 1955.
26. Committee of the Hazaribagh Reformatory School.
27. Council of the Bihar Rashtra Bhasha Parishad.
28. Cultural Boards for Scheduled Tribes.
29. Cultural Grants Committee.
30. District and sub-divisional welfare Boards.
31. District Committees to assist the District Inspectors of Schools in the management of Maketabs.
32. District Development Committees.
33. District Education Councils.
34. District Education Planning Committees.
35. District Hindi Committee.
36. District Selection Committee, Home-Guards, Bihar.
37. District Stipend Committees for award of stipends and book grants to Backward students reading in schools.

38. District Stipend Committee for award of stipends, book grants or hostel grants to scheduled caste students reading in schools.
39. District Stipend Committees for award of stipends to scheduled tribes Students reading in schools.
40. District Stipends Committee for award of stipends to Backward Muslim communities reading in schools.
41. Eastern Embankment Co-ordination Committee.
42. Executive Committee for the Board of Audit (Social) Education.
43. Executive Committee of the Institute of Post-Graduate Studies and Research in Jain, Prakrit and Ahimsa at Vaishali.
44. Executive Committee of Mithila Institute.
45. Executive Committee of the Nalanda Institute.
46. Food Advisory Committees.
47. General Council of the Mithila Institute.
48. General Council of the Nalanda Institute.
49. Governing Body of the Bihar Institute of Technology, Sindhri.
50. Governing Body of the Muzaffarpur Institute of Technology, Muzaffarpur.
51. Governing Body of the Bihar Veterinary College.
52. Headquarters Workers Committee.
53. Hindi Pragati Samiti.
54. Hindi Samiti.
55. Kosi Control Board.
56. Kosi Project Co-ordination Committee.
57. Local Committees.
58. Managing Committee for Chaibasa Technical School, Chaibasa.
59. Managing Committee of the Dehri Technical School.
60. Managing Committee of the Junior Technical School, Darbhanga.
61. Managing Committee of the Junior Technical School, Mahrahwarh (Saran).
62. Managing Committee for the Ranchi Technical School, Ranchi.
63. Managing Committee for the School of Civil Engineering Bhagalpur.

64. Prabhandhak Samiti of the Sanskrit Parishad.
65. Press Accreditation Committee.
66. Press Advisory Committee, Bihar.
67. Project Advisory Committee.
68. Public Relations (Press) Committee, Bihar.
69. Road Bridges Committee.
70. Sanskrit Examination Board.
71. Sanskrit Parishad.
72. Scheduled Caste Advisory Board.
73. Seraikella-Kharswan Advisory Council, Bihar.
74. State Action Committee for intensive development of Cottage and Small-Scale Industries.
75. State Advisory Committee. for the Territorial Army and Lok Sahayak Sena.
76. State Advisory Committee, Home Guards, Bihar.
77. State Advisory Committee relating to State Emergency Relief Organisation.
78. State Advisory Committee for the promotion of Jute Production.
79. State Advisory Council of Education.
80. State Board of Technical Education.
81. State Flood Control Board
82. State Stipend Committees for award of stipends to Scheduled Tribes.
83. Sugar Control Board.
84. Technical Advisory Committee.
85. Western Embankment Co-ordination Committee.
86. Zonal Committee for settlement of Canal Side Cutting lands.

Bombay

1. Advisory Boards constituted under the Minimum Wages Act, 1948 (XI of 1948).
2. Advisory Board for Jails.
3. Advisory Board for Rajkot Industrial Estate.
4. Advisory Board for the Industrial Training, workshops at Ahmedabad and Sholapur.
5. Advisory Board for the Industrial Training workshop, Kurla Korol, Bombay.
6. Advisory Board for the Institute for Labour Welfare Workers, Bombay.

7. Advisory Committee for administration of Trust Fund for Saurashtra region.
8. Advisory Committee for Government Hospitals.
9. Advisory Committee for integrated production of Coke and Coal Gas.
10. Advisory Committee for Libraries.
11. Advisory Committee for Village Industries for Vidarbha and Marathawada.
12. Advisory Council of the R.A. Podar Medical College (Ayur) and M.A. Podar Hospital, (Worli) Bombay.
13. Agricultural Committee as a Sub-Committee of the Development Committee.
14. Agriculture Sub-Committee of the State Development Committee for revising agricultural production programme.
15. Anti-Spurious Drugs Committee.
16. Area Medical Boards (Foreign Liquor Health permits). (There are 315 such Boards).
17. Area Medical Boards (Hemp Drugs) (There are 325 Area Medical Boards).
18. Board for prior scrutiny of Melas, Tamashas and Ras, Bombay.
19. Board of Experts constituted under the Bombay Prohibition Act, 1949.
20. Board of Experts for Kutch area.
21. Board of Experts for the pre-reorganisation of State of Bombay excluding the transferred territories.
22. Board of Experts for the Saurashtra Area.
23. Board of Research in Ayurveda, Bombay.
24. Board of Secondary Education, Bombay.
25. Board of Visitors, Government Law College, Bombay.
26. Bombay District Gazetteers (Revision) Editorial Board.
27. Bombay Smoke Nuisance Commission.
28. Bombay State Council on Blindness, Bombay.
29. Bombay State Executive Committee of University Planning Forums.
30. Bombay State Flood Control Board.
31. Bombay State Industrial Research Committee.
32. Bombay State Irrigation Board.
33. Bombay State Pharmacy Council.
34. Bombay State Press Accreditation Committee.

35. Bombay State Prohibition Board.
36. Bombay State, Sailors' Soldiers' and Airmen's Board.
37. Bombay State Sports Council.
38. Bombay Tribes Advisory Council.
39. Canal Advisory Committee.
40. Central Advisory Committee for regulated markets.
41. Central Committee for Children's Literature, Bombay.
42. City Small Savings Advisory Committee (One for each city with a population of over one lakh).
43. Co-operative Honorary Organisers.
44. Co-ordination Committee.
45. Committee for introduction of Metric System of Weights and Measures.
46. Committee for Planning the Development of Forest Labourer Cooperative Societies.
47. Committee for recommending Cotton Ginning/Pressing rates for Halar District, Saurashtra, Bombay/Sorath District/Zalawad District/Gohilwad District/Madhya Saurashtra District, Rajkot.
48. Committee for Standard Ayurvedic Herbs and Drugs.
49. Committee for Suddha Ayurvedic Course (Bombay).
50. Committee for the Mahatma Gandhi Memorial at Village Kochran, Ahmedabad.
51. District Honorary Organisers of Co-operative societies.
52. District Small Savings Advisory Committee
53. District Soldiers', Sailors' and Airmen's Board.
54. Divisional Advisory Councils of the Bombay Corporation.
55. Divisional/Development Council (for each division).
56. Divisional Small Savings Advisory Committee (one each for every division).
57. Fruit and Vegetable Market Committee.
58. Gas Advisory Committee.
59. General Committee (of the Bombay Corporation).
60. Greater Bombay Prohibition Committee.
61. Home Guards Selection Committee in the various Districts of the former Bombay State.
62. Housing Advisory Committee.
63. Investment Committee (of the Bombay Corporation).

64. Irrigation Committee.
65. Koyna Resettlement Advisory Committee.
66. Labour Advisory Board, Bombay.
67. Local Advisory Committee.
68. Local Advisory Committee for the Decasualisation Scheme at Bombay/Ahmedabad/Sholapur.
69. Medical and Toilet Preparation Board (for Vidarbha Prohibition Area).
70. Non-official visitors for prisons.
71. Orange Transport Advisory Committee.
72. Regional Advisory Committee for advising in the implementation of the Bombay Subsidy to Electric Power Consumption.
73. Regional and City Social Education Committee.
74. Regional and Social Education Committee.
75. Regional Committee for selecting candidates for training of Gram Sevekas.
76. Sales Tax Enquiry Committee.
77. Saurashtra Backward Class Board.
78. Special Advisory Board for Juveniles.
79. Standing Advisory Committee of Industries, Bombay.
80. Standing Committee for the Bombay Corporation.
81. Standing Committee for the Establishment of Pilot Plants.
82. Standing Committee (of the Bombay Corporation).
83. Standing Committee of the State Development Committee on minor irrigation.
84. State Advisory Board for Harijan Welfare, Bombay.
85. State Advisory Committee for the Territorial Army and Lok Sahayak Sena.
86. State Advisory Council of Industries, Bombay.
87. State Board for Historical Records and Ancient Monuments, Bombay.
88. State Board of Primary Education Bombay.
89. State Co-operative Council.
90. State Co-ordination Committee of Small Industries.
91. State Museums Committee, Bombay.
92. State Council of Technical Education.
93. State Medical Board (Foreign Liquor).

94. State Sarvodaya Committee.
95. S.T. Services Board (of the Bombay Corporation).
96. State water utilisation Committee.
97. (1) Sub-Regional Employment Advisory Committee, Poona.
 - (2) District Employment Advisory Committee, Kolhapur.
 - (3) Sub-Regional Employment Advisory Committee, Ahmedabad.
 - (4) District Employment Advisory Committee, Thana.
 - (5) Sub-Regional Employment Advisory Committee, Jalgaon.
 - (6) Sub-Regional Employment Advisory Committee, Sholapur.
 - (7) Sub-Regional Employment Advisory Committee, Surat.
 - (8) Sub-Regional Employment Advisory Committee, Amravati.
98. Tender and Stores Committees (of the Bombay Corporation).
99. Traffic Advisory Committee for the Nagpur City Bus Service.
100. Tripartite Advisory Committees for the purposes of the Factories Act, 1948.
101. Wild Life Advisory Board.

Kerala

1. Administrative Reforms Committee.
2. Block Advisory Committee.
3. Coir Industrial Relations Council.
4. Committee for enquiring into the work of the certified school at Kozhikode.
5. Committee for selecting a suitable design for a new Emblem for the Kerala State.
6. Committee for the Kangany System.
7. Committee for the translation of Law books.
8. Committee for unification of Jail Rules.
9. Committee to tender advice on the Organisation of Factory societies in Shertallai and Alleppey areas.
10. District Development Council.
11. District Soldiers', Sailors' and Airmen's Board.

12. Hindi Education Committee.
13. Housing Advisory Board.
14. Industrial Relations Board.
15. Industrial Relations Committee for Agriculture in Kuttanad area.
16. Industrial Relations Committee for Aluthupiri Industry (Coir-rope making).
17. Industrial Relations Committee for Chemical Industry.
18. Industrial Relations Committee for Engineers.
19. Industrial Relations Committee for Oil Milling Industry.
20. Industrial Relations Committee for Textile Industry.
21. Industrial Relations Committee for Tile Industry.
22. Industrial Relations Committee for Working Journalists.
23. Irrigation Board.
24. Kerala Sahitya Academy.
25. Kerala State Advisory Committee for Territorial Army and Lok Sahayak Sena.
26. Local spices and Cashewnut Committee.
27. Minimum Wages Advisory Board.
28. Minimum Wages Committee constituted under Section 5 of the Minimum Wages Act, 1948.
29. Minimum Wages Committee for Cashew Industry.
30. Minimum Wages Committee for Municipal Employees.
31. Minimum Wages Committee for Printing Presses.
32. Minimum Wages Committee for Shops and Establishments.
33. Minimum Wages Committee for Tile Industry.
34. Minimum Wages Committee for Timber Industry.
35. Minimum Wages Committee for water Transport other than Motor Road Transport.
36. Official Language Committee.
37. Plantation Labour Committee.
38. Port Advisory Committee.
39. State Advisory Board for Basic Education.
40. State Aid to Industries Board.
41. State Board of Wild Life, Kerala.
42. State Cooperative Advisory Council.
43. State Council of Gosamvardhana.

44. State Planning Advisory Board.
45. State Social Welfare Advisory Board.
46. State Soldiers', Sailors' and Airmen's Board.
47. State Sugarcane Advisory Committee, Kerala.
48. Syllabus Committee (Primary).
49. Wage Revision Committee for Plantation Industry.
50. Works Committees (Being constituted in all P.W.D. sub-Divisions and sections).

Madhya Pradesh

1. Advisory Board constituted under the Minimum Wages Act, 1948. (XI of 1948).
2. Advisory Board for Jails.
3. Advisory Committee for Bidi Manufacture constituted under the Minimum Wages Act, 1948 (XI of 1948).
4. Advisory Committee for Local Authorities constituted under the Minimum Wages Act, 1948.
5. Advisory Committee for Motor Transport constituted under the Minimum Wages Act, 1948 (XI of 1948).
6. Advisory Committee for Oil Mills constituted under the Minimum Wages Act, 1948 (XI of 1948).
7. Advisory Committee for Rice Flour and Dal Mills constituted under the Minimum Wages Act, 1948 (XI of 1948).
8. Aid to Industries Board.
9. Anti drink Committee.
10. Block Advisory Committee.
11. Christian Missionary Activities Enquiry Committee.
12. District Advisory Committee.
13. District Development Boards.
14. District Soldiers' Sailors' and Airmen's Board.
15. Madhya Pradesh State Council of Gosam-Vardhan.
16. Madhya Pradesh Tribes Advisory Council.
17. Medical and Toilet Preparations Board.
18. Nasha Nishadha Committee.
19. National Savings State Advisory Committee, Madhya Pradesh.
20. Nira Board.

21. Non-official Jail visitors.
22. Press Accreditation Committee.
23. Quarterly Board of Visitors.
24. Regional Advisory Committee for the National Art Treasures.
25. Regional Survey Committee for Madhya Bharat Historical Records.
26. Rural Excise Advisory Committee.
27. Rural Local Self-Government Committee.
28. State Advisory Committee for Territorial Army and Lok Sahayak Sena.
29. State Advisory Cooperative Council, Madhya Pradesh.
30. State Development Advisory Board.
31. State Development Committee.
32. State Development Council
33. State Labour Advisory Committee.
34. State Soldiers' Sailors' and Airmen's Board.
35. Tribes Advisory Council.
36. Urban excise Advisory Committee.
37. Urban Local self-Government Committee.
38. Vikram Samiti.
39. Visiting Committee of Borstal Institute, Nasimapur.

Madras

1. Advisory Committee for Adult Education.
2. Advisory Committee for Betterment Levy.
3. Advisory Committees under the Community Development Programme.
4. Advisory Committees for Government Medical Institutions including the Hospital of Integrated Medicine, Madras.
5. Advisory Committee for the Government Oriental Manuscripts Library.
6. Advisory Committee for the Pilot Scheme for the 16 spindles Model Spinning Units.
7. Advisory Committee for salvage of dry cows, Alamadi (Transferred from Kambakkam).
8. Agricultural Machinery Advisory Committee.

9. Board of Honorary Visitors to the Government Botanical Gardens, Ooty and Sin's Parks, Coonor.
10. Board of Honorary Visitors to the Agricultural College, Coimbatore.
11. Board of Honorary Visitors to Madras Veterinary Hospital.
12. Board of Industries.
13. Board of Secondary Education for the State of Madras.
14. City Transport Advisory Committee.
15. Committee for the Administration of the Post War Services Reconstruction Fund.
16. Committee for Selection of Candidates for admission to Madras Veterinary College and the Agriculture College, Coimbatore.
17. Committee for the selection of candidates for the College of Integrated Medicines.
18. Committee for the selection of candidates for the Engineering Colleges.
19. Committee for the Selection of candidates for the Medical Colleges.
20. Committee for selection of candidates for admission into various Government polytechnics.
21. District Advisory Committee for Coimbatore District.
22. District Advisory Committee constituted under the Emergency Relief Organisation Scheme.
23. District Employment Advisory Committee.
24. District Handloom Boards.
25. District Harijan Welfare Committees.
26. District Planning Board.
27. District Sales Tax Advisory Committee.
28. District Soldiers' Sailors' and Airmen's Board.
29. District Transport Advisory Committee.
30. Expert Committee for the Selection of Manuscripts for publication by the Government Oriental Manuscript Libraries.
31. Family Planning Board.
32. Fertilizers Advisory Committee.
33. Forest Utilisation Advisory Board.
34. Gramian Survey Committees.
35. Half yearly District Irrigation Conference.

36. Honorary Visitors to the Livestocks farms of the Madras State.
37. Irrigation Advisory Boards.
38. Irrigation Panchayats.
39. Madras Plantation Labour Advisory Board.
40. Madras State Children's Films Committee.
41. Madras State Cooperative Advisory Council.
42. Madras State Handloom Committee.
43. Madras State Soldiers' Sailors' and Airmen's Board.
44. Madras Tribes Advisory Board.
45. Minimum Wages State Advisory Board.
46. National Art Gallery Committee.
47. Nilgiris District Soil Conservation Board.
48. Project Level, Action Committee.
49. Public Health Board under the Madras Public Health Act.
50. Sandalwood Advisory Board.
51. Standing Fodder and Grazing Committee.
52. Standing Headquarters Committee for Agricultural Information.
53. State Advisory Committee constituted under the Emergency Relief Organisation Scheme.
54. State Advisory Committee for the Territorial Army and Lok Sahayak Sena.
55. State Backward Classes Advisory Committee.
56. State Compost Development Committee.
57. State Co-ordination Committee.
58. State Farmers Forum.
59. State Gramdan Board.
60. State Harijan Welfare Committee.
61. State Industries Development Committee.
62. State Informal Consultative Committee under the Community Development Programme.
63. State Labour Advisory Board.
64. State Livestock Improvement Board, Madras.
65. State Soil Conservation Board.
36. State Standing Committee for Tree Planting.

67. State Transport Advisory Committee.
68. State Wild Life Board.
69. Steel Advisory Board.
70. Tribal Welfare Committee, Nilgiris.

Mysore

1. Action Committee at the State Level for the Industries Pilot Project at Ramanagaram.
2. Board for selection of social education Organisers.
3. Board of Industries.
4. Board of Visitors to Government Hospitals.
5. Central Beggar Relief Committee, Bangalore.
6. Committee for selection of Gramsevikas for admission to the Home Science Wing of the Extension Training Centre.
7. Committee of Visitors of the Agricultural College, Hebbal.
8. Committee to look after the interest of Scheduled Castes, Tribes and other Backward Classes.
9. Managing Committee, Occupational Institute, Hassan.
10. Marconhalli Agricultural Colony Committee.
11. Mysore Silk Advisory Committee.
12. N.E.S. Block|Project Advisory Committees (for each Taluk)
—(consisting of two Blocks|Units under the charge of a common Block Development Officer).
13. Scholarship Committees, Ramanagaram Taluk, Bangalore District.
14. Standing Advisory Committee for Flag Day.
15. State Advisory Committee for the Territorial Army and Lok Sahayak Sena.
16. State Scheduled Castes and Scheduled Tribes Advisory Board.
17. State Soldiers', Sailors' and Airmen's Board.
18. Sugarcane Advisory Committee, Hospet.
19. Taluka Development Boards.

Orissa

1. Advisory Board under the Minimum Wages Act, 1948.
2. Advisory Committee for Agriculture constituted under the Minimum Wages Act, 1948.

3. Advisory Committee for Government Hospitals.
4. Advisory Committee for Local Authority under Minimum Wages Act, 1948.
5. Advisory Committee for Public Motor Transport under the Minimum Wages Act, 1948.
6. Advisory Committees for the (i) Rice, Flour and Dal Mills (ii) Tobacco including Bidi making manufactory and (iii) Road construction or building operation and employment in stone-breaking or stone-crushing under the Minimum Wages Act, 1948.
7. Block Advisory Committee.
8. Blood transfusion Committee of the S.C.B. Medical College, Cuttack.
9. Board of Industries.
10. Board of Visitors in all District Jails.
11. Botanical Garden Committee.
12. Committee of Visitors at Angul Juvenile Jail.
13. Consultative Committee for Community Development Organisation.
14. District Food Advisory Committee.
15. District Welfare Committee.
16. Editorial Board for Compilation of History of Orissa.
17. Editorial Board for Publication of Orissa Historical Research Journal.
18. Education Committee under the Secondary Board of Education.
19. Examination Committee under the Secondary Board of Education.
20. Executive Committee under the Secondary Board of Education.
21. Finance Committee under the Secondary Board of Education.
22. Governing Body for the Government Art Colleges.
23. Governing Body of the Gopabandhu Ayurveda Vidyapitha, Puri.
24. Managipg Committee for Engineering School.
25. Non-official Visitors of the sub-Jails.
26. Orissa Famine (Charitable) Fund.
27. Orissa River Board.

28. Orissa Sangeet Natak Academy.
29. Regional Employment Advisory Committee.
30. Selection Committees for Industrial Schools and Institutes.
31. State Council for Child Welfare.
32. State Flood Control Board.
33. State Harijan Welfare Board.
34. State Labour Advisory Board.
35. State Savings Advisory Committee.
36. Syllabus Committee under the Board of Secondary Education.
37. Technical Advisory Committee.
38. Tribal Research Bureau.
39. Tribes Advisory Council.
40. Utkal Balashrams Central Committee.

Punjab

1. Advisory Board of Economic Enquiry, Punjab.
2. Advisory Committee for Community Development and National Extension Service Blocks.
3. Advisory Council for the Punjab Engineering College.
4. Advisory Committee of the Government Livestock Farm, Hissar.
5. Backward Class Welfare Committee.
6. Central Anti-Corruption Board.
7. Central Library Committee.
8. Committee for Labour Legislation.
9. Committee for the survey of facilities for ginning and pressing of cotton in the erstwhile Punjab.
10. Committee to examine the recommendations of the Backward Classes Commissioner.
11. District Crime Prevention Society.
12. District Planning and Development Committee.
13. District Public Relations Committee.
14. Divisional Canal Advisory Committee.
15. Enquiry Committee to study the conditions obtaining in the Textile Industry of Punjab.
16. Jail Visitors Committee of B.I. & J. Jail, Hissar.
17. Liaison Committee to intensify Small Savings Scheme.

18. Non-official Visitors.
19. Public Relations Committees.
20. Punjab Crime Prevention Society.
21. Punjab Tourist Traffic Advisory Committee.
22. Regional Advisory Committee for the National Art Treasures **Purchase Fund.**
23. Senior Division Advisory Committee N.C.C.
24. State Advisory Committee N.C.C.
25. State Advisory Committee on Community Projects.
26. State Board of Technical Education.
27. State Cotton Committee (erstwhile Punjab).
28. State Committee for compilation of a History of Freedom Movement in Punjab.
29. State Council of Gosamvardhana.
30. State Museum Advisory Committee.
31. Sub-Committee of Ex-INA Personnel.
32. Sugarcane Board (erstwhile PEPSU).
33. Sugarcane Central Board (erstwhile Punjab)
34. Tourist Advisory Committee, Kulu.
35. Tripartite Board at Jullundur, Bhiwani, Ludhiana, Sonapat, Rohtak, Jagadhri & Yamunanagar, Pathankot, Faridabad and Amritsar.
36. Tourist Advisory Committees (Simla, Patiala, Dharmsala, Dalhousie and Amritsar).
37. Town Allotment Committee, Kangra.
38. Visitors Committee of the Reformatory School, Hissar.

Rajasthan

1. Anti-Corruption Board, Rajasthan.
2. Block Advisory Committee.
3. Central Advisory Committee for Welfare Centres.
4. Committee for compilation of History of Freedom Movement in India.
5. District Development Committee.
6. Divisional Jagir Advisory Committee.
7. Finance Enquiry Committee, Rajasthan.
8. Industrial Advisory Council.

9. Informal consultative Committee for the group comprising of Community Development National Extension Service and Panchayat and Public Cooperation.
10. Informal consultative Committee for the group comprising of Irrigation and Power.
11. Mica Mines Labour Welfare Fund, Advisory Committee.
12. Minimum Wages Advisory Board and Minimum Wages Advisory Committee.
13. Planning Board.
14. Project Advisory Committee.
15. Rajasthan Labour Advisory Board.
16. Rajasthan State Advisory Committee for Scheduled Castes.
17. Rajasthan State Central Advisory Committee for Small Savings Scheme.
18. Rajasthan State Central Jagir Advisory Committee.
19. Rajasthan Tribes Advisory Council.
20. Special Committee for fixation of Ceiling on agricultural holdings in Rajasthan.
21. State Advisory Committee for the Territorial Army, and Lok Sahayak Sena.
22. State Land Commission for Rajasthan.
23. Wild Life Preservation Board.

Uttar Pradesh

1. Advisory Board for consultation in regard to matters connected with Housing of the Plantation Labourers.
2. Advisory Board for the History of Freedom Movement in Uttar Pradesh.
3. Advisory Committee constituted under the U.P. Sugar and Power Alcohol Industries Labour Welfare and Development Act, 1950 and the Rules made thereunder.
4. District Advisory Committee for the appointment of Honorary Magistrates.
5. District Anti-Corruption Committee.
6. District Development Conference.
7. District Harijan Sahayak Sub-Committee (Sub-Committee of the District Planning Committee).
8. District Labour Welfare Advisory Committee U.P.

9. District Planning Committees:
 - (i) Agricultural Sub-Committee.
 - (ii) Animal Husbandry Sub-Committee.
 - (iii) Co-operation Sub-Committee.
 - (iv) Panchayat Prantiya Rakshak Dal and S.W. Sub-Committee; and
 - (v) Forest Sub-Committee of the District Planning Committee.
10. District Selection Committees for the appointment of Honorary Magistrates.
11. District Social Welfare Coordination Committee (Jail Samaj Kallyan Samitti).
12. Executive Committees of the District Planning Committee.
13. Family Planning Board.
14. Harijan and Backward Classes Welfare Board.
15. Honorary Director, Women Section Commissioner, Relief and Rehabilitation.
16. Industries Sub-Committee of the District Planning Committee.
17. Kumaun Forest Committees.
18. Molasses Board for Uttar Pradesh.
19. National Extension Service Block Advisory Committee.
20. Non-official Visitors to Jails and Central Prisons.
21. P.W.D. Advisory Committee, of the District Planning Committee.
22. Regional Records Survey Committee.
23. School Committee for every Junior High School.
24. Scientific Research Committee.
25. Shahdara Saharanpur Light Railway Advisory Committee.
26. Small Savings Sub-Committee.
27. Standing Labour Tripartite Committee for Electricity.
28. Standing Labour Tripartite Committee for Sugar Industry U.P.
29. Standing Labour Tripartite Committee for Textile Industries of U.P., Kanpur.
30. Standing Labour Tripartite Committee for Textile Industry of U.P. outside Kanpur.
31. State Advisory Committee for the National Cadet Corps.
32. State Advisory Committee for the Territorial Army and Lok Sahayak Sena.

33. State Board of Animal Husbandry and Fisheries.
34. State Employment Advisory Committee U.P.
35. State Haj Committee.
36. State Harijan Sahayak Board and Harijan Sahayak Sub-Committee in various districts of Uttar Pradesh.
37. State Health Board.
38. State Labour Welfare Advisory Committee U.P.
39. State Planning Board.
40. Sugarcane Board for Uttar Pradesh.
41. University Grants Committee.
42. U.P. Advisory Board for the promotion of organised Industries.
43. U.P. Minimum Wages Advisory Board.
44. U.P. Old Age Pension Advisory Committee.
45. U.P. State Health Board.

West Bengal

1. Advisory Board under the Minimum Wages Act, 1948.
2. Advisory Committee under the Minimum Wages Act, 1948.
3. District Tender Committees for Jails and Borstal Schools—
Central Committee in Calcutta.
4. District Tender Committees for Jails and Borstal Schools—
District Tender Committee at the District Headquarters.
5. West Bengal Brick Board.

COMMITTEES IN UNION TERRITORIES

Andaman and Nicobar Islands

1. Advisory Committee for allotment of cultivable land or House site in South Andaman.
2. Advisory Council of the Chief Commissioner Andaman and Nicobar Islands.
3. Education Advisory Committee.
4. Labour Advisory Committee.
5. Loan Advisory Committee.
6. Planning Committee.
7. Social Welfare Advisory Committee.
8. Water Supply Advisory Committee.

Delhi Administration

1. Advisory Board for Cooperative Schools.
2. Advisory Board for implementing Basic Education Schemes.
3. Advisory Committee for the Delhi Cooperative Industrial Emporium.
4. Ayurvedic and Unani Tibbia College Board.
5. Block Development Committee, Mehrauli.
6. Cement Advisory Committee.
7. Coal Advisory Committee.
8. Committee to examine the prohibition policy in Delhi State.
9. Delhi Cooperative Council.
10. Delhi Development Advisory Board.
11. Delhi Informal Consultative Committee on Community Development (shortly being managed with the Rural Development Committee).
12. Delhi State Scheduled Castes and Backward Classes Stipend Board.
13. Industrial Advisory Board.
14. Iron and Steel Advisory Committee.
15. Land Reforms Committee.
16. National Savings Advisory Committees.
17. Public Relations Committee.
18. Rural Development Committee.
19. State Advisory Committee for the National Cadet Corps.

Himachal Pradesh

1. District Advisory Committees in Chamba, Mandi, Mahasu and Sirpur.
 2. Himachal Pradesh State Advisory Board.
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LIST III

(Vide para 10 of the Report of the Sub-Committee)

Committees whose Chairmanship or Secretaryship or Membership of their Standing Committees ought to disqualify, but whose Membership would not disqualify

UNDER THE CENTRAL GOVERNMENT

1. All India Handicrafts Board.
2. All India Handloom Board.
3. Central Silk Board.
4. Coffee Board.
5. Coir Board.
6. Development Council for Internal Combustion Engines and Power Driven Pumps.
7. Development Council for Sugar Industry.
8. Development Council for Textiles, made of wool, including woollen yarn, hosiery, carpets and draggets.
9. Durgah Committee, Ajmer.
10. Indian Central Jute Committee.
11. Indian Lac Cess Committee.
12. Khadi and Village Industries Board.
13. Rubber Board.
14. Small Scale Industries.
15. Tea Board.

UNDER THE STATE GOVERNMENTS

Andhra Pradesh

1. Market Committee constituted under Hyderabad Agricultural Market Act.
2. Market Committee constituted under the Madras Commercial Crops Markets Act, 1933.

Bihar

1. Bihar Small Scale Industries and Handicrafts Board.
2. Bihar State Board of Religious Trusts.

3. Bihar State Handloom Board.
4. Bihar Subai Majlis Awqaf.
5. Bodh Gaya Temple Advisory Committee.
6. Bodh Gaya Temple Management Committee.

Bombay

1. Bombay Village Industries Board.
2. Saurashtra Khadi and Village Industries Board.
3. Small Scale Industries and Handicrafts Board.
4. State Handloom Board.

Kerala

1. Administration Committee for Coir Purchase **Scheme**.
2. Kerala Khadi and Village Industries Board.
3. Malabar Market Committee.
4. Tapioca Market Expansion Board.

Madhya Pradesh

1. Bhopal Rajya Khadi and Gramdyog Sangh.
2. Madhya Bharat Cottage Industries Board.

Madras

1. Area Committee (for Hindu Religious and Charitable **Endowments**).
2. Madras State Wakf Board.
3. State Khadi and Village Industries Board.

Mysore

1. Mysore Khadi and Village Industries Board.

Orissa

1. Orissa Khadi and Village Industries Board.

Punjab

1. Punjab Khadi and Village Industries Board.
2. Small Scale Industries and Handicrafts Board.
3. State Marketing Board.

Rajasthan

1. Rajasthan Handloom Board.
2. Rajasthan Khadi and Village Industries Board.
3. Small Scale Industries and Handicrafts Board.

Uttar Pradesh

1. U.P. Handloom Board.
2. U.P. Khadi and Village Industries Board.
3. U.P. Small Scale and Cottage Industries Board.

COMMITTEE IN UNION TERRITORIES

Delhi Administration

1. Cottage Industries Khadi and Handicrafts Development Board.
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MINUTES OF THE SUB-COMMITTEE OF THE JOINT COMMITTEE ON THE PARLIAMENT (PREVENTION OF DISQUALIFICATION) BILL, 1957

I

First Sitting

The Committee met from 09.00 to 09.50 hours on Tuesday, the 22nd April, 1958.

PRESENT

Shri Jaganatha Rao—*Chairman.*

MEMBERS

2. Shri Ram Sahai Tiwari
3. Shri H. Sidananjappa
4. Shri Shivram Rango Rane
5. Shri Khushwaqt Rai
6. Shri Amolakh Chand.

Shri R. M. Hajarnavis, Deputy Minister of Law, was also present.

DRAFTSMAN

Shri S. K. Hiranandani, *Additional Draftsman, Ministry of Law.*

SECRETARIAT

Shri A. L. Rai—*Under Secretary.*

Shri Jaganatha Rao, who was appointed by the Chairman of the Joint Committee as the Chairman of the sub-Committee in place of Pandit Thakur Das Bhargava, who had expressed his inability to act as Chairman owing to illness, took the Chair.

2. It was pointed out, at the outset to the sub-Committee that information regarding about 500 Committees had not so far been supplied by the various Ministries of the Central and State Governments. The sub-Committee desired that they might be asked to expedite the supply of the relevant information.

3. It was agreed to by the sub-Committee that copies of memoranda regarding Committee whose functions are obviously advisory

in nature need not be circulated to the members of the Sub-Committee. However, a list containing names of such Committees might be circulated for the information of Members.

4. The members were of the view that it would not be possible for them to devote sufficient time for study of material on the subject while the House was sitting therefore they should meet during the inter-session period. It was accordingly decided to sit from the 23rd June, 1958 onwards day to day till the completion of their work.

5. The sub-Committee further decided to ask for extension of time for presentation of their report upto the 5th July, 1958 and accordingly authorised the Chairman to write to the Chairman of the Joint Committee for the necessary extension.

6. The Committee then adjourned to meet again at 15.00 hours on Monday, the 23rd June, 1958.

II

Second Sitting

The Sub-Committee met from 15.00 to 18.33 hours on Tuesday, the 1st July, 1958.

PRESENT

Shri Jaganatha Rao—*Chairman.*

MEMBERS

2. Pandit Thakur Das Bhargava
3. Shri Ram Sahai Tiwari
4. Shri Panna Lal
5. Shri Shivram Rango Rane
6. Shri Khushwaqt Rai
7. Shri Amolakh Chand
8. Shri Tajamul Hussain
9. Shri Abdur Rezzak Khan
10. Shri Rajendra Pratap Sinha.

Shri R. M. Hajarnavis, Deputy Minister of Law, was also present.

DRAFTSMAN

Shri S. K. Hiranandani, *Additional Draftsman, Ministry of Law.*

SECRETARIAT

Shri A. L. Rai—*Under Secretary.*

2. The Sub-Committee took up consideration of Memoranda Nos. 1 to 30, 32 to 43 and 45 to 123, circulated by this Secretariat, regarding the composition and functions of various committees appointed by the Central and the State Governments.

3. The Sub-Committee felt that the composition, functions etc. of the Committee specified in the annexure are such that their membership ought not to disqualify.

4. The Sub-Committee were of the view that the membership of the following bodies ought to disqualify unless the members were

electd by Parliament or nominated by the Chairman or the Speaker as the case may be:—

- (i) Administration constituted under the Rehabilitation Finance Administration Act, 1948.
- (ii) Air India International Corporation Advisory Committee and Indian Airlines Corporation Advisory Committee.

5. The Sub-Committee also felt that the membership of the following bodies ought not to be exempted from disqualification as these bodies exercised executive or judicial powers or wielded influence or carried powers of patronage:—

1. Adhi Conciliation Boards (Assam).
2. The Assam Evacuee Property Management Committee (Assam).
3. Bombay Housing Board (Bombay).
4. Saurashtra Housing Board (Bombay).
5. The Vidarbha Housing Board (Bombay).
6. The Board of Management, Mysore Iron and Steel Works, Bhadravathi (Mysore).
7. The Board of Management of Industrial Concerns (Mysore).
8. Rajasthan State Electricity Board (Rajasthan).

6. Consideration of Memoranda Nos. 31 and 44 was held over.

7. The Sub-Committee desired that this Secretariat might further examine Memoranda Nos. 19 to 22 with a view to determine whether Members of these bodies other than those elected by Parliament ought to be exempted from disqualification.

8. The Committee then adjourned to meet again at 10.00 hours on Wednesday, the 2nd July, 1958.

ANNEXURE

Committees Membership of which is Non-Objectionable

(Vide Para 3)

UNDER THE CENTRAL GOVERNMENT

1. Advisory Board constituted under the Rehabilitation Finance Administration Act, 1948.
2. Advisory Committee on Capital Issues Control.
3. Advisory Council of the Delhi Development Authority (Not as yet constituted, but is expected to be constituted shortly).
4. All India United Nations Day Committee.
5. Block Advisory Committees.
6. Board of Administration of Lady Hardinge Medical College and Hospital.
7. Central Advisory Board for Women's Savings Campaign.
8. Central Haj Committee.
9. District and other Savings Advisory Committees.
10. Family Planning Board.
11. Governing Body of Central Institute of Research in Indigenous Systems of Medicines, Jamnagar.
12. Indian Nursing Council.
13. Informal Consultative Committees for various Ministries.
14. National Savings Advisory Committee.
15. Philatelic Advisory Committee.
16. Purchase Advisory Council.
17. Regional Advisory Committees for Tobacco.
18. Regional Advisory Committee.
(M.P. Excises).
19. Regional P. & T. Advisory Committees.
20. Standing Advisory Board for Astronomy.
21. Standing Committee of the Family Planning Board.
22. State Advisory Board for Women's Savings Campaign.
23. State Savings Advisory Committees.

24. Slum Advisory Body.
25. Telephone Advisory Committee.

UNDER STATE GOVERNMENTS

Assam

26. Advisory Board for Co-operative Development.
27. Anti Corruption Committee in Districts and Sub-divisions.
28. Block Advisory Committee under the Community Development Programme.
29. District Minority Boards.
30. Governing Body of Assam Civil Engineering College, Gauhati.
31. Governing Body of Assam Civil Engineering Institute, Gauhati.
32. Managing Committee, Junior Technical School, Nowgong.
33. Managing Committee, Junior Technical School, Silchar.
34. Minority Commission, Assam.
35. Power Generation Advisory Board.
36. Small Savings State Advisory Committee.
37. State Advisory Committee for the National Cadet Corps.
38. State Advisory Committee for the Territorial Army and Lok Sahayak Sena.
39. State Committee for Compilation of History of Freedom Movement in Assam.
40. State Haj Committee.
41. State Soldiers', Sailors' and Airmen's Boards.
42. Sub-Divisional Development Board.
43. Sub-Divisional Minority Boards.
44. Town Development Committee for the Gauhati Town.

Bombay

45. Advisory Board for the Institute for Labour Welfare Workers, Bombay.
46. Advisory Board for the Industrial Training Workshop, Kurla Korol, Bombay.
47. Advisory Committee for Libraries.
48. Board of Secondary Education, Bombay.
49. Board of Visitors, Government Law College, Bombay.
50. Bombay Smoke Nuisance Commission.

51. Bombay State Sports Council.
52. Bombay Tribes Advisory Council.
53. Central Committee for Children's Literature, Bombay.
54. Housing Advisory Committee.
55. Labour Advisory Board, Bombay.
56. Local Advisory Committee for the Decasualisation Scheme at Bombay/Ahmedabad/Sholapur.
57. Minimum Wages Advisory Board.
58. Regional & Social Education Committee.
59. Saurashtra Backward Classes Board.
60. State Advisory Board for Harijan Welfare, Bombay.
61. State Board for Historical Records and Ancient Monuments, Bombay.
62. State Board of Primary Education, Bombay.
63. State Council of Technical Education.
64. State Museums Committee, Bombay.
65. (1) Sub-Regional Employment Advisory Committee, Poona.
(2) District Employment Advisory Committee, Kolhapur.
(3) Sub-Regional Employment Advisory Committee, Ahmedabad.
(4) District Employment Advisory Committee, Thana.
(5) Sub-Regional Employment Advisory Committee, Jalgaon.
(6) Sub-Regional Employment Advisory Committee, Sholapur.
(7) Sub-Regional Employment Advisory Committee, Surat.
(8) Sub-Regional Employment Advisory Committee, Amravati.
66. Tripartite Advisory Committees for the purposes of the Factories Act, 1948.

Madhya Pradesh

67. Advisory Board for Jails.
68. Anti Drink Committee.
69. Block Advisory Committee.
70. District Advisory Committee.
71. District Soldiers', Sailors' and Airmen's Board.
72. Madhya Pradesh State Council of Gosamwardhan.
73. Medical and Toilet Preparation Board.
74. Nasha Nishedha Committee.

75. National Savings State Advisory Committee, Madhya Pradesh.
76. Nirā Board.
77. Non-official Jail Visitors.
78. Press Accreditation Committee.
79. Quarterly Board or Board of Visitors.
80. Rural Excise Advisory Committee.
81. Rural Local Self-Government Committee.
82. State Advisory Committee for Territorial Army and Lok Sahayak Sena.
83. State Advisory Co-operative Council, Madhya Pradesh.
84. State Development Advisory Board.
85. State Development Committee.
86. State Soldiers', Sailors' and Airmen's Board.
87. Urban Excise Advisory Committee.
88. Urban Local self-Government Committee.
89. Visiting Committee of Borstal Institute, Nasimapur.

Mysore

90. Board of Industries.
91. Board of Visitors to Government Hospitals.
92. Central Beggar Relief Committee, Bangalore.
93. Mysore Silk Advisory Committee.
94. Standing Advisory Committee for Flag Day.
95. State Advisory Committee for the Territorial Army and Lok Sahayak Sena.
96. State Soldiers', Sailors' and Airmen's Board.

Rajasthan

97. Anti Corruption Board, Rajasthan.
98. Central Advisory Committee for Welfare Centres.
99. Committee for Compilation of History of Freedom Movement in India.
100. Finance Enquiry Committee, Rajasthan.
101. Mica Mines Labour Welfare Fund Advisory Committee.
102. Minimum Wages Advisory Board and Minimum Wages Advisory Committee.

103. Rajasthan Labour Advisory Board.
 104. Rajasthan State Advisory Committee for Scheduled Castes.
 105. Rajasthan State Central Advisory Committee.
 106. Rajasthan Tribes Advisory Council.
 107. State Advisory Committee for the Territorial Army and Lok
Sahayak Sena.
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iii

Third Sitting

The Sub-Committee met from 10.00 to 13.00 hours on Wednesday, the 2nd July, 1958.

PRESENT

Shri Jaganatha Rao—*Chairman*.

MEMBERS

2. Pandit Thakur Das Bhargava
3. Shri Ram Sahai Tiwari
4. Shri Panna Lal
5. Shri Shivram Rango Rane
6. Shri Khushwaqt Rai
7. Shri Amolakh Chand
8. Shri Tajamul Hussain
9. Shri Abdur Rezzak Khan
10. Shri Rajendra Pratap Sinha.

Shri R. M. Hajarnavis, Deputy Minister of Law, was also present.

DRAFTSMAN

Shri S. K. Hiranandani, *Additional Draftsman, Ministry of Law*.

SECRETARIAT

Shri A. L. Rai—*Under Secretary*.

2. The Sub-Committee took up consideration of Memoranda Nos. 124 to 126, 129 to 181, 185 to 201, 203—241 and 243, circulated by this Secretariat regarding the composition and functions of various Committees appointed by the Central and the State Governments.

3. The Sub-Committee felt that the composition, functions etc., of the Committees specified in the annexure are such that their membership ought not to disqualify.

4. The Sub-Committee felt that the offices of Chairman, Vice-Chairman and Secretary of Commodity Committees and Development Councils and membership of their standing Committees and sub-Committees ought to disqualify.

5. The Sub-Committee were of the view that members who are elected to Committees by Parliament or Sectional interests ought not to incur disqualification.

6. The Sub-Committee also felt that the membership of the following bodies ought not to be exempted from disqualification as these bodies exercised executive or judicial powers or wielded influence or carried powers of patronage :—

1. National Coal Development Corporation (Private) Ltd. Ranchi (Central Government).
2. Neyveli Lignite Corporation (Private) Ltd. (Central Government).
3. Special Recruitment Board (Central Government).
4. State Transport Authority, Bombay (Bombay).
5. Regional Transport Authorities, Bombay Aurangabad, Nagpur, Ahmedabad, Thana, Poona, Rajkot (Bombay).
6. Bombay State Electricity Board (Bombay).
7. Board to conduct overall supervision of the business and affairs of the *Narsinggiriji* Mills, Sholapur (Bombay).
8. Tapioca Market Expansion Board (Kerala).
9. Madhya Pradesh Bhoodan Yagna Board (Madhya Pradesh).
10. Madhya Bharat Bhoodan Yagna Board (Madhya Pradesh).
11. Vindhya Pradesh Bhoodan Yagna Board (Madhya Pradesh).
12. Mahakoshal Housing Board (Madhya Pradesh).
13. Development Council for Sugar Industry (Central Government).
14. Market Committee constituted under the Madras Commercial Crops Markets Act, 1933 (Andhra Pradesh).
15. Market Committee constituted under Hyderabad Agricultural Markets Act (Andhra Pradesh).
16. Livestock Purchasing Committee (Andhra Pradesh).
17. Co-operative Agricultural and Marketing Development Fund Committee (Andhra Pradesh).
18. Agricultural Improvement Fund Committee (Andhra Pradesh).

19. National Cooperative Development and Warehousing Board (Central Government).
 20. Central Warehousing Corporation (Central Government).
 21. Licensing Board (West Bengal).
 22. West Bengal Housing Board (West Bengal).
 23. Panel of Assessors under Economiser Rules (Kerala).
 24. Panel of Assessors under Boiler Rules (Kerala).
 25. Board of Examiners under Boiler Attendants Rules (Kerala).
 26. Himachal Pradesh Bhoodan Yagna Board (Himachal Pradesh).
 27. National Book Trust (Central Government).
 28. University Grants Commission (Central Government).
 29. Dock Labour Board each at Calcutta, Bombay and Madras (Central Government).
 30. Employees State Insurance Corporation (Central Government).
 31. Standing Committee of Employees' State Insurance Corporation (Central Government).
 32. Central Board of Trustees Employees' Provident Fund (Central Government).
 33. Board of Trustees Coal Mines Provident Fund (Central Government).
 34. Mining Boards (Central Government).
 35. Port Trust Boards of Minor Ports (e.g., Tuticorin Port Trust Board) (Madras).
 36. Landing and Shipping Fees Committees of Minor Ports (Madras).
7. Consideration of Memoranda Nos. 127, 128, 182 to 184, 202 and 242 were held over.
8. The Committee then adjourned to meet again at 10.00 hours on Thursday the 3rd July, 1958.
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ANNEXURE

Committees Membership of which is Non-Objectionable

(Vide para 3)

UNDER THE CENTRAL GOVERNMENT

1. All India Council of Sports.
2. Board of Administration, Deshbandhu College, Kalkaji.
3. Board of Governors of the Lakshmibai College of Physical Education (Gwalior).
4. Central Advisory Board of Physical Education and Recreation.
5. Committee on Administration, Indian Gorkha Ex-servicemen's Welfare Fund.
6. Delhi Library Board.
7. National Board for audio-visual Education.
8. National Council for Training in Vocational Trades.

UNDER STATE GOVERNMENTS

Andhra Pradesh

9. Godown Trust Fund Board.
10. Public Health Board.
11. Rural Welfare Trust Fund.
12. State Council of Gosamvaradhana.
13. State Soil Conservation Board.

Bihar

14. Bihar State Society for the prevention of Cruelty of animals.
15. Board of Control for the Bihar Tribal Research Institute Ranchi.
16. Central Stipend Committee for award of stipends and books grants to backward classes students reading in colleges.
17. Central Stipend Committee for award of stipends and book grants to backward Muslim Communities students reading in Colleges.

18. District Committees to assist the District Inspectors of Schools in the management of Maktabas.
19. District Stipend Committees for award of stipends and book grants to backward students reading in schools.
22. District Stipend Committees for award of stipends, Backward Muslim Communities reading in schools.
21. District Stipend Committees for award of stipends to scheduled Tribes students reading in schools to scheduled tribes.
22. District Stipend Committees for award of stipends, book grants, petty grants or hostel grants to scheduled caste students reading in schools.
23. District Selection Committee, Home—Guards, Bihar.
24. Governing Body of the Bihar Veterinary College.
25. Press Accreditation Committee.
26. Press Advisory Committee, Bihar.
27. State Action Committee for intensive development of Cottage and Small-Scale Industries.
28. State Stipend Committees for award of stipends, to Scheduled Tribes.

Bombay

29. Advisory Board for Jails.
30. Advisory Board for Rajkot Industrial Estate.
31. Agriculture Committee as a Sub-Committee of the Development Committee.
32. Board for prior scrutiny of Melas, Tamashas and Ras, Bombay.
33. Bombay District Gazetteers (Revision) Editorial Board.
34. Bombay State, Sailors', Soldiers' and Airmen's Board.
35. City Small Savings Advisory Committee (One for each city with a population of over one lakh).
36. Co-operative Honorary Organisers.
37. Co-ordination Committee.
38. District Small Savings Advisory Committee (One each for every District, except Bombay and B.S.D.).
39. District S. S. and Airmen's Board.
40. Divisional Advisory Councils of the Bombay Corporation.

41. Divisional Small Savings Advisory Committee (one each for every division).
42. Gas Advisory Committee.
43. General Committee (of the Bombay Corporation).
44. The Home Guards Selection Committee in the various districts of the former Bombay State.
45. Investment Committee (of the Bombay Corporation).
46. Irrigation Committee.
47. Regional Committee for selecting candidates for training of Gram Sevaks.
48. Special Advisory Boards for Juveniles.
49. Standing Committee of the State Development Committee on minor irrigation.
50. Standing Committee (of the Bombay Corporation).
51. S.T. Services Board (of the Bombay Corporation).
52. State water utilization Committee.
53. Tender and Stores Committees (of the Bombay Corporation).
54. Traffic Advisory Committee for the Nagpur City, Bus Service.

Kerala

55. Committee for the translation of law books.
56. District Soldiers', Sailors' and Airmen's Board.
57. Irrigation Board.
58. State Council of Gosamvardhana.
59. State Soldiers', Sailors' and Airmen's Board.

Madhya Pradesh

60. District Development Boards.
61. State Development Council.
62. Vikram Samiti.

Madras

63. Committee for the Administration of the Post War Services Reconstruction Fund.
64. District Soldiers', Sailors' and Airmen's Board.
65. Irrigation Panchayats.
66. Madras State Soldiers', Sailors' and Airmen's Board.
67. Port Conservancy Boards of Minor Ports (Port Conservancy Boards, Cuddalore).

68. Steel Advisory Board.

Mysore

- 69. Action Committee at the State Level for the Industries Pilot Project at Ramnagaram.
- 70. Board for selection of social Education Organisers.
- 71. Committee for selection of Gramsevikas for admission to the Home Science Wing of the Extension Training Centre.
- 72. Taluka Development Boards.

West Bengal

- 73. District Tender Committees for Jails and Borstal Schools—
Central Committee in Calcutta.
- 74. District Tender Committees for Jails and Borstal Schools—
District Tender Committee at the District Head Quarters.
- 75. West Bengal Brick Board.

COMMITTEES IN UNION TERRITORIES

Himachal Pradesh

- 76. District Advisory Committees in Chamba, Mandi, Mahasu and Sirmur.
 - 77. Himachal Pradesh State Advisory Board.
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IV

Fourth Sitting

The Sub-Committee met from 10.00 to 12.52 hours on Thursday, the 3rd July, 1958.

PRESENT

Shri Jaganatha Rao—*Chairman.*

MEMBERS

2. Pandit Thakur Das Bhargava
3. Shri Ram Sahai Tiwari
4. Shri Panna Lal
5. Shri Shivram Rango Rane
6. Shri Khushwaqt Rai
7. Shri Amolakh Chand
8. Shri Purna Chandra Sharma
9. Shri Tajamul Hussain
10. Shri Rajendra Pratap Sinha
11. Shri Abdur Razzak Khan.

Shri R. M. Hajarnavis, Deputy Minister of Law, was also present.

DRAFTSMAN

Shri S. K. Hiranandani, *Additional Draftsman, Ministry of Law.*

SECRETARIAT

Shri A. L. Rai—*Under Secretary.*

2. The Sub-Committee took up consideration of memoranda Nos. 244 to 373 (excepting memoranda Nos. 252, 271, 279, 282, 283, 285, 293, 341, 342, 344, 355 and 363 which were held over) circulated by this Secretariat regarding the composition and functions of various Committees appointed by the Central and the State Governments.

3. The Sub-Committee felt that the composition, functions etc. of the Committees specified in the annexure are such that their membership ought not to disqualify.

4. The Sub-Committee felt that the membership of the following bodies ought not to be exempted from disqualification as these bodies

exercised executive or judicial powers or wielded influence or carried powers of patronage:—

1. Madras Regional Board of the E.S.I. Corporation. (Madras).
2. Local Committee under the E.S.I. General Regulation, 1950. (Madras).
3. Madras State Electricity Board. (Madras).
4. Central Board of Film Censors. (Central Government).
5. Advisory Panel of the Central Board of Film Censors at Bombay, Calcutta and Madras. (Central Government).
6. State Transport Authority. (Orissa).
7. Regional Transport Authority. (Orissa).
8. City Improvement Trust Kota. (Rajasthan).
9. Urban Improvement Board, Jaipur. (Rajasthan).
10. Cottage and Small Scale Industries Loan Committee. (Rajasthan).
11. State Marketing Board (Erstwhile Pepsu). (Punjab).
12. Central Social Welfare Board. (Central Government).
13. National Art Treasures Fund. (Central Government).
14. Text Book and Education Literature Committee. (Bihar).

The Committee then adjourned to meet again at 10.00 hours on Friday the 4th July, 1958.

ANNEXURE

Committees Membership of which is Non-Objectionable

(Vide Para 3)

UNDER THE CENTRAL GOVERNMENT

1. Advisory Board of Hindi Encyclopaedia.
2. Advisory Committee on two Central Schemes for Promotion of Hindi.
3. Advisory Committee for Central Scheme for promotion of Hindi.
4. All India Council for Secondary Education.
5. Bal Bhawan.
6. Basic Hindi Grammar Committee.
7. Board of Scientific Terminology.
8. Board of Administration of the Lawrence School, Lovedale (Nilgiris).
9. Board of Directors of the United States Educational Foundation in India, New Delhi.
10. Board of Governors Lawrence School, Sanawar.
11. Central Board of Secondary Education, Ajmer.
12. Childrens' Film Society.
13. Committee on Selection of Members of outgoing Cultural Delegations.
14. Co-ordinating Committee.
15. Council of the National Library.
16. Delhi International Students' House Society.
17. Expert Committee on Agricultural Terms.
18. Expert Committee on Botany Terms.
19. Expert Committee on Chemistry Terms.
20. Expert Committee on Defence Services Terms.
21. Expert Committee on Economic Terms.
22. Expert Committee on Education Terms.
23. Expert Committee on Engineering Terms.

24. Expert Committee on External Affairs Terms.
25. Expert Committee on Finance Terms.
26. Expert Committee on Geology Terms.
27. Expert Committee on Information and Broadcasting Terms.
28. Expert Committee on Legal Terms.
29. Expert Committee on Mathematics Terms.
30. Expert Committee on Medicine Terms.
31. Expert Committee on Post and Telegraphs Terms.
32. Expert Committee on Physic Terms.
33. Expert Committee on Railway Terms.
34. Expert Committee on Social Sciences and Administration Terms.
35. Expert Committee on Transport Terms.
36. Expert Committee on Zoology Terms.
37. Expert Committee on Philosophy Terms.
38. Hindi Shiksha Samiti.
39. Hindi Shorthand Committee.
40. Indian Council for Cultural Relations.
41. Local Audition Committee attached to stations of All India Radio.
42. Music Audition Board consisting of two Panels—Northern and Southern.
43. National Council for Rural Higher Education.
44. Recognition Committee.
45. Special Committee on nine Central Scheme for promotion of Hindi.
46. Standing Committee of the National Council for Rural Higher Education.
47. Typewriter Committee.

UNDER STATE GOVERNMENTS

Assam

48. Governing Body of the Assam Agricultural College.
49. State Council of Gosamvardhana.
50. Bihar Basic Education Board.
51. Bihar Industrial Development Council.
52. Bihar School of Examination Board.

53. Board of Secondary Education.
54. District Education Councils.
55. Executive Committee of the Institute of Post-Graduate Studies and Research in Jain, Prakrit and Ahimsa at Vaishali.
56. Executive Committee of the Mithila Institute.
57. Executive Committee of the Nalanda Institute.
58. Executive Committee for the Board of Audit (Social) Education.
59. General Council of the Institute of Post Graduate Studies and Research in Prakrit, Jainology and Ahimsa.
60. General Council of the Mithila Institute.
61. General Council of the Nalanda Institute.
62. Governing Body of the Bihar Institute of Technology, Sindri.
63. Governing Body of the Muzaffarpur Institute of Technology, Muzaffarpur.
64. Kosi Control Board.
65. Local Committee.
66. Managing Committee for Chaibasa Technical School, Chaibasa.
67. Managing Committee of the Dehri Technical School.
68. Managing Committee for the Junior Technical School, Darbhanga.
69. Managing Committee for the Junior Technical School, Mahraharh (Saran).
70. Managing Committee for the Ranchi Technical School, Ranchi.
71. Managing Committee for the School of Civil Engineering, Bhagalpur.
72. Prabandhak Samiti of the Sanskrit Parishad.
73. Sanskrit Examination Board.
74. Sanskrit Parishad.
75. State Board of Technical Education.

Madhya Pradesh

76. Madhya Pradesh State Council of Gosamvardhan.

Madras

77. Board of Industries.
78. District Advisory Committee Constituted under the Emergency Relief Organisation Scheme.
79. District Handloom Boards.
80. District Sales Tax Advisory Committee.
81. Gramian Survey Committees.
82. Madras State Children's Films Committee.
83. Project Level, Action Committee.
84. State Co-ordination Committee.

Orissa

85. Board of Industries.
86. Managing Committee for Engineering School.
87. Orissa Board of Communication and Transport.
88. Orissa Famine (Charitable) Fund.
89. Orissa River Board.
90. Selection Committees for Industrial Schools and Institutes.
91. State Flood Control Board.
92. Technical Advisory Committee.

Punjab

93. Central Library Committee.
94. District Crime Prevention Society.
95. Punjab Crime Prevention Society.
96. State Board of Technical Education.
97. State Council of Gosamvardhana.
98. Sugarcane Board (erstwhile Pepsu).

COMMITTEE IN UNION TERRITORIES

Delhi Administration

99. Advisory Committee for the Delhi Co-operative Industrial Emporium.
 100. Ayurvedic and Unani Tibbia College Board.
 101. Block Development Committee, Mehrauli.
 102. Delhi State Scheduled Castes and Backward Classes Stipend Board.
 103. Industrial Advisory Board.
 104. Public Relations Committee.
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Fifth Sitting

The Sub-Committee met from 10.05 to 12.01 hours on Friday, the 14th July, 1958.

PRESENT

Shri Jaganatha Rao—*Chairman*

MEMBERS

2. Pandit Thakur Das Bhargava
3. Shri Ram Sahai Tiwari
4. Shri Shivram Rango Rane
5. Shri Khushwaqt Rai
6. Shri Amolakh Chand
7. Shri Purna Chandra Sharma
8. Shri Tajamul Hussain
9. Shri Rajendra Pratap Sinha
10. Shri Abdur Razzak Khan

Shri R. M. Hajarnavis, Deputy Minister of Law, was also present.

DRAFTSMAN

Shri S. K. Hiranandani, *Additional Draftsman, Ministry of Law.*

SECRETARIAT

Shri A. L. Rai—*Under Secretary.*

2. The Sub-Committee took up consideration of Memoranda Nos. 374 to 478 (excepting Memoranda Nos. 453, 455, 465 to 467, 470 475 and 476 which were held over) circulated by this Secretariat regarding the composition and functions of various Committees appointed by the Central and State Governments.

3. The Sub-Committee felt that the composition, functions etc., of the Committees specified in the annexure are such that their membership ought not to disqualify.

4. The Sub-Committee felt that the membership of the following bodies ought not to be exempted from disqualification as these bodies exercised executive or judicial powers or wielded influence or carried powers of patronage :—

1. Board of Ayurvedic and Unani System of Medicine, Bombay. (Bombay).
2. Faculty of Ayurvedic and Unani Systems of Medicines, Bombay. (Bombay).
3. Bombay Medical Council. (Bombay).
4. Bombay Nursing Council. (Bombay).
5. Allocation Committee (Allopathic) under the E.S.I. Scheme. (Bombay).
6. Allocation Committee (Ayurvedic) under the E.S.I. Scheme. (Bombay).
7. Medical Service Committee under the E.S.I. Scheme. (Bombay).
8. Vidarbha Board of Ayurvedic & Unani Systems of Medicines. (Bombay).
9. Board of Ayurvedic and Unani System of Medicine Saurashtra. (Bombay).
10. Coal Board. (Central Government).
11. Text Book Committee, Madras. (Madras).
12. Administrative Committee for the Art Gallery, Tanjore. (Madras).
13. Central Board of Indigenous Medicines. (Madras).
14. Atomic Energy Commission. (Central Government).
15. Government Cement Factory Board. (Uttar Pradesh).
16. University Grants Committee. (Uttar Pradesh).
17. Uttar Pradesh Veterinary Council. (Uttar Pradesh).
18. Loans and Grants Commission. (Uttar Pradesh).
19. U.P. Sugar and Alcohol and Labour Housing Board. (Uttar Pradesh).
20. Regional Board of E.S.T. Corporation.

5. The Committee then adjourned to meet again at 08.00 hours on Saturday, the 5th July, 1958.

ANNEXURE

Committees Membership of which is Non-Objectionable

(Vide Para 3)

UNDER THE CENTRAL GOVERNMENT

1. Advisory Board for formulating a scheme for preparation of the National Atlas.
2. Advisory Council for Indian School of Mines and Applied Geology, Dhanbad.
3. All India Council for Technical Education.
4. Biological and Medical Advisory Committee.
5. Board of Governors, Indian Institute of Technology, Kharagpur.
6. Board of Governors, School of Town and Country Planning, New Delhi.
7. Board of Research in Nuclear Science.
8. Court and Council of the Indian Institute of Science Bangalore.
9. Executive Council of the Central Drug Research Institute Lucknow.
10. Executive Council of the Central Electro-Chemical Research Institute, Karaikudi.
11. Executive Council of the Central Electronics Engineering Research Institute, Pilani.
12. Executive Council of the Central Fuel Research Institute, Jealgora.
13. Executive Council of the Central Food Technological Research Institute, Mysore.
14. Executive Council of the Central Glass and Ceramic Research Institute, Calcutta.
15. Executive Council of the Central Leather Research Institute, Madras.
16. Executive Council of the Central Mining Research Station, Dhanbad.
17. Executive Council of the Central Road Research Institute, New Delhi.

18. Executive Council of the Central Building Research Institute, Roorkee.
19. Executive Council of the Indian Institute for Biochemistry and Experimental Medicine, Calcutta.
20. Executive Council of the National Botanical Garden, Lucknow.
21. Executive Council of the National Chemical Laboratory, Poona.
22. Executive Council of the National Physical Laboratory, New Delhi.
23. Executive Council of the Regional Research Laboratory, Hyderabad. (Dn).
24. Governing Body of the Council of Scientific and Industrial Research.
25. Governing Body, Delhi Polytechnic, Delhi.
26. High Altitude Cosmic Ray Laboratory Committee.
27. Physics Advisory Committee.
28. Uranium Survey, Development and Production Committee.

UNDER STATE GOVERNMENT

Assam

29. Managing Committee of the Junior Technical School, Texpur.
30. Wild Life Board.

Bombay

31. Advisory Board for Rajkot Industrial Estate.
32. Board of Research in Ayurved, Bombay.
33. Bombay State Flood Control Board.
34. Bombay State Pharmacy Council.
35. Bombay Village Industries Board.
36. Canal Advisory Committee.
37. Committee for Standard Ayurvedic Herbs and Drugs.
38. Committee for Sudha Ayurvedic Course (Bombay).
39. Koyna Resettlement Advisory Committee.
40. State Sarvodaya Committee.
41. State Co-ordination Committee of Small Industries.

Kerala

42. Official Language Committee.
43. Syllabus Committee (Primary).

Madras

44. Board of Secondary Education for the State of Madras.
45. Committee for the Selection of candidates for the Engineering Colleges.
46. Committee for Selection of candidates for admission to Madras Veterinary College and the Agriculture College, Coimbatore.
47. Committee for the Selection of candidates for the Medical Colleges.
48. Committee for the Selection of candidates for the College of Integrated Medicines.
49. Committee for Selection of candidates for admission into various Government Polytechnics.
50. Expert Committee for the Selection of Manuscripts for publication by the Govt. Oriental Manuscript Libraries.
51. Family Planning Board.
52. State Compost Development Committee.
53. State Farmers Forum.
54. Standing Headquarters Committee for Agricultural Information.
55. State Soil Conservation Board.
56. State Standing Committee for Tree Planting.

Orissa

57. District Welfare Committee.

Uttar Pradesh

58. Advisory Board for consultation in regard to matters connected with Housing of the Plantation labourers.
59. Advisory Committee constituted under the U.P. Sugar and Power Alcohol Industries Labour Welfare and Development Act, 1950 and the Rules made thereunder.
60. District Anti-Corruption Committees.
61. District Harijan Sahayak Sub-Committee (Sub-Committee of the District Planning Committee).
62. District Selection Committees for the appointment of Honorary Magistrates.
63. District Social Welfare Coordination Committee (Jila Samaj Kallyan Samiti).
64. Executive Committees of the District Planning Committee.

65. Harijan and Backward Classes Welfare Board.
 66. Honorary Director, Women Section Commissioner, Relief and Rehabilitation.
 67. School Committee for every Junior High School.
 68. Scientific Research Committee.
 69. Small Savings Sub-Committee.
 70. Standing Labour Tripartite Committee for Electricity Industry of U.P.
 71. Standing Labour Tripartite Committee for Textile Industry of U.P. outside Kanpur.
 72. Standing Labour Tripartite Committee for Sugar Industry of U.P.
 73. State Advisory Committee for the National Cadet Corps.
 74. State Board of Animal Husbandry and Fisheries.
 75. U.P. Advisory Board for the promotion of organised Industries.
 76. U.P. State Health Board.
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VI

Sixth Sitting

The Sub-Committee met from 08.00 to 10.50 hours on Saturday, the 5th July, 1958.

PRESENT

Shri Jaganatha Rao—*Chairman*

MEMBERS

2. Pandit Thakur Das Bhargava
3. Shri Ram Sahai Tiwari
4. Shri Shivram Rango Rane
5. Shri Khushwaqt Rai
6. Shri Amolakh Chand
7. Shri Purna Chandra Sharma
8. Shri Tajamul Hussain
9. Shri Abdur Rezzak Khan
10. Shri Rajendra Pratap Sinha

Shri R. M. Hajarnavis, Deputy Minister of Law, was also present.

DRAFTSMAN

Shri S. K. Hiranandani, *Additional Draftsman, Ministry of Law.*

SECRETARIAT

Shri A. L. Rai—*Under Secretary.*

2. The Sub-Committee took up consideration of Memoranda which had been held over at their earlier sittings.

3. The Sub-Committee felt that the composition, functions, etc. of the committees specified in the annexure are such that their membership ought not to disqualify.

4. The Sub-Committee were of the view that the membership of the following bodies ought not to be exempted from disqualifica-

tion as these bodies exercised executive or judicial powers or wielded influence or carried powers of patronage:—

1. Delhi Development Authority (Central Government).
2. Air Transport Council (Central Government).
3. The U.P. Bhoodan Yagna Committee (Uttar Pradesh).

5. The Sub-Committee reopened discussion on Memoranda No. 221 and 223 relating to the National Book Trust and University Grants Commission respectively and decided that their membership was not objectionable.

6. The Sub-Committee felt that while the membership of the following bodies may be non-objectionable the Office of Chairmanship of these bodies ought to disqualify:—

1. Mysore Khadi and Village Industries Board (Mysore).
2. Kerala Khadi and Village Industries Board (Kerala).
3. Orissa Khadi and Village Industries (Orissa).
4. Bhopal Rajya Khadi and Gramodyog Sangh (Madhya Pradesh).
5. Rajasthan Handloom Board (Rajasthan).
6. Rajasthan Khadi and Village Industries (Rajasthan).
7. Punjab Khadi and Village Industries Board (Punjab).
8. U.P. Small Scale and Cottage Industries Board (Uttar Pradesh).
9. U.P. Khadi and Village Industries Board (Uttar Pradesh).
10. Malabar Market Committee (Kerala).
11. Administration Committee for Coir Purchase Scheme (Kerala).
12. State Handloom Board (Bombay).
13. Saurashtra Khadi and Village Industries Board (Bombay).

7. The Sub-Committee felt that Chairmanship and Secretaryship of the religious Trusts, Boards etc. ought to disqualify.

8. The Committee then took up consideration of memoranda in respect of Advisory Committees listed in the two lists circulated to members by the Secretariat. The Sub-Committee felt that membership of these committees was not objectionable.

9. The Sub-Committee decided that the membership of Committees included in appendices III and VI of the report of Parliamentary Committee on Offices of Profit ought to be treated as non-objectionable except in cases where the Sub-Committee have taken a contrary decision earlier.

As regards the Committees included in the annexure VII of the same report the Committee decided that the membership of the following Committees will only incur disqualification:—

1. Bhoodan Yagna Committee (Saurashtra).
 2. Central Board of Films Censors and Advisory Panels Calcutta, Bombay and Madras.
 3. Committee to select books for study for S.S.L.C. Examination, 1956 (Madras).
 4. Excise Appellate Board, Ajmer.
 5. Mining Board of Coal Mines, Bihar.
 6. Panel of Assessors for the Railway Rates Tribunal.
 7. Punjab State National Workers (Relief and Rehabilitation) Board.
 8. State Transport Authority, Orissa.
 9. Sub-Committee to select books to be purchased for Educational Expansion Department (Uttar Pradesh).
 10. The Sub-Committee then adjourned to meet again at 17.00 hours on Tuesday, the 8th July, 1958.
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ANNEXURE

Committees Membership of which is non-objectionable

(Vide Para 3)

UNDER THE CENTRAL GOVERNMENT

1. All India Institute of Medical Sciences.
2. Durgah Committee, Ajmer.
3. General Council of Sahitya Akadmi.
4. Governing Body of the Indian Council of Medical Research.
5. Governing Body of the Post Graduate Training Centre Jamnagar.
6. Indian Central Jute Committee.
7. Indian Lac Cess Committee.
8. Indian Council of Agricultural Research.
9. Lalit Kala Akadmi.
10. Sangeet Natak Akadami.

UNDER STATE GOVERNMENTS

Assam

11. Land Settlement Advisory Committee in the Districts and Sub-divisions.
12. Managing Committee of the His High Royal Highness, the Prince of Wales Institute of Engineering and Technology, Jorhat.

Bihar

13. Bihar Academy of Music, Dance and Drama.
(Bihar Sangeet Nritya Natya Kala Parishad).
14. Board of Control of the Bihar Rashtra Bhasha Parishad.

Kerala

15. Kerala Sahitya Academy.

Madhya Pradesh

16. Bhopal Rajya Khadi and Gramodyog Sangh.

Madras

17. Area Committee. (For Hindu Religious and Charitable endowments).

18. Madras State Wakf Board.

Rajasthan

19. Divisional Jagir Advisory Committees.

Seventh Sitting

The Committee met from 17.00 to 18.00 hours on Tuesday, the 8th July, 1958.

PRESENT

Shri Jaganatha Rao—*Chairman*

MEMBERS

2. Pandit Thakur Das Bhargava
3. Shri Shivram Rango Rane
4. Shri Khushwaqt Rao
5. Shri Purna Chandra Sharma
6. Shri Tajamul Hussain
7. Shri Abdur Rezzak Khan
8. Shri Rajendra Pratap Sinha
9. Shri Panna Lal

DRAFTSMAN

Shri S. K. Hiranandani, *Additional Draftsman, Ministry of Law.*

SECRETARIAT

Shri A. L. Rai—*Under Secretary.*

2. The Sub-Committee at the outset reviewed the position regarding information in respect of Committees so far placed before them for their consideration. It was felt that since information in respect of a large number of Committees is yet to be received and examined by the Sub-Committee, they might ask for further extension of time for presentation of their report by the 24th July, 1958, and accordingly authorised the Chairman to write to the Chairman of the Joint Committee for the necessary action.

3. However, the Sub-Committee considered the draft Report circulated to the Members earlier and agreed with it with some changes. Final adoption of the report was, however, held over till after the completion of their work.

4. The Committee then adjourned to meet again at 15.00 hours on Wednesday, the 23rd July, 1958.

VIII

Eighth Sitting

The Sub-Committee met from 15.00 to 16.30 hours on Wednesday, the 23rd July, 1958.

PRESENT

Shri Jaganatha Rao—*Chairman*

MEMBERS

2. Pandit Thakur Das Bhargava
3. Shri Ram Sahai Tewari
4. Shri Panna Lal
5. Shri Shivram Rango Rane
6. Shri Khushwaqt Rai
7. Shri Purna Chandra Sharma
8. Shri Tajamul Hussain
9. Shri Abdur Rezzak Khan
10. Shri Rajendra Pratap Sinha

Shri R. M. Hajarnavis, Deputy Minister of Law, was also present.

DRAFTSMAN

Shri S. P. Sen Verma, *Additional Draftsman, Ministry of Law.*

SECRETARIAT

Shri A. L. Rai—*Under Secretary.*

2. The Sub-Committee took up consideration of Memoranda Nos. 479 to 537 circulated by this Secretariat regarding the composition and functions of various Committees appointed by the Central and the State Governments.

3. The Sub-Committee felt that the composition, functions etc. of the Committees specified in the annexure are such that their membership ought not to disqualify.

4. The sub-Committee felt that the membership of the following bodies ought not to be exempted from disqualification, as these bodies exercised executive or judicial powers or wielded influence or carried power of patronage :—

1. Standing Committee of the Central Silk Board (Central Government).
2. Board of Directors of Nangal Fertilizers and Chemicals Private Ltd. (Central Government).
3. Board of Directors of the National Development Corporation Private Ltd. (Central Government).
4. Board of Directors of Sindri Fertilizers and Chemicals Private Ltd. (Central Government).
5. Tariff Commission, Bombay (Central Government).
6. The Bombay Veterinary Council (Bombay).
7. Port Conservancy Board (Madras).
8. Air Corporations (Central Government).
9. Port Trust Board, Madras and Bombay and Calcutta Ports Commission. (Central Government).
10. Committee for the allotment land in the area to be developed direct by Government in the township of Gandhidham (Central Government).
11. Board of Directors of the Heavy Electricals (Private) Ltd., Govindpura Colony, Bhopal (Central Government).
12. Board of Directors of the Hindustan Cables Private Ltd. Rupanarain Pur, West Bengal (Central Government).
13. Board of Directors of the Hindustan Machine Tools (Private) Ltd. (Central Government).
14. Company Law Advisory Commission. (Central Government).
15. Board of Directors, National Instruments (Private) Ltd., Calcutta (Central Government).
16. Khadi and Village Industries Commission (Central Government).
17. Cotton Textile Fund Committee (Central Government).
18. Board of Directors of the Hindustan Insecticides Private Ltd. (Central Government).
19. The State Trading Corporation (Central Government).
20. The Export Risks Insurance Corporation (Private) Ltd. (Central Government).
21. Appeal Committee (Under the Secondary Board of Education) (Orissa).

5. The Sub-Committee felt that while the membership of the following bodies may be non-objectionable but the offices of Chairman and Secretary and membership of standing Committees of these bodies ought to disqualify:—

1. The All India Handicrafts Board, New Delhi. (Central Government).
2. All India Handloom Board, Ballard Estate, Bombay. (Central Government).
3. Development Council for Internal Combustion Engines and Power Division Pumps. (Central Government).
4. Development Council for Sugar. (Central Government).
5. Development Council for Textiles, made of wool. including woolen yarn, hosiery, carpets and draggests.

6. The Sub-Committee decided that its earlier decision regarding Development Councils might be modified in the light of the decision taken on the Development Councils (*vide* para 5 items 3 to 5).

7. The Sub-Committee then took up consideration of memoranda in respect of Advisory Committees listed in List III circulated to members by the Secretariat. The Sub-Committee felt that membership of these Committees was not objectionable.

8. The Sub-Committee authorised the Chairman to finalise the draft Report considered by them at their last sitting.

9. The Sub-Committee also authorised the Chairman to present the Report on their behalf.

10. The Sub-Committee then adjourned at 16:30 hours.

ANNEXURE

Committees Membership of which is Non-objectionable

(Vide Para 3)

UNDER THE CENTRAL GOVERNMENT

1. Central Silk Board.
2. Coffee Board.
3. Coir Board.
4. Committee to review the development of milk powder industry.
5. Co-ordinating Committee for Industrial Projects.
6. Cotton Seed Oil Committee.
7. Governing Body of the Training Ship "Dufferin".
8. Khadi and Village Industries Board.
9. National Productivity Council.
10. National Welfare Board for Seafarers.
11. Panel on the Refractory Industry.
12. Rubber Board.
13. Small Scale Industries.
14. Tea Board.
15. Wholesale Prices Index Revision Committee.
16. Working Group in Industrial Co-operation.

UNDER STATE GOVERNMENTS

Andhra Pradesh

17. Advisory Committee for Indigenous system of Medicines.
18. Board of Ayurveda.
19. Board of Homeopathy.
20. State Planning and Development Committee.

Bombay

21. Standing Committee for the Bombay Corporation.

Orissa

22. Editorial Board for compilation of History of Orissa.

23. Editorial Board for Publication of Orissa Historical Research Journal.
24. Education Committee under the Secondary Board of Education.
25. Examination Committee under the Secondary Board of Education.
26. Executive Committee under the Secondary Board of Education.
27. Finance Committee under the Secondary Board of Education.
28. Governing Body for the Government Art Colleges.
29. Orissa Sangeet Natak Academy.
30. State Council for Child Welfare.
31. Syllabus Committee under the Board of Secondary Education.
32. Utkal Bala Shrams Central Committee.

Uttar Pradesh

33. Regional Records Survey Committee.
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APPENDIX VI

(Vide Para 9 of the Report)

Supplementary Report of the Sub-Committee

1. The Chairman of the Sub-Committee of the Joint Committee on the Parliament (Prevention of Disqualification) Bill, 1957 having been authorised by the Sub-Committee to submit the Report on their behalf, present this their supplementary Report.

2. At their sitting held on the 25th August, 1958 the Joint Committee authorised the Sub-Committee to examine the rules and other details regarding emoluments etc., paid to members, their conditions of appointments etc. in respect of Committee, information in regard to which had been received subsequent to 24th July, 1958 and to draw up a list of Committees whose membership might disqualify membership of Parliament.

3. The Sub-Committee accordingly held their sittings on the 26th August, 1958 and in the light of the criteria adopted by them in their earlier Report, have prepared the following three lists, namely:—

List I: Committees membership of which ought to entail disqualification.

List II: Committees membership of which is non-objectionable.

List III: Committees whose Chairmanship or Secretaryship or membership of their standing Committees ought to disqualify, but whose membership would not disqualify.

4. The Committee feel that if a Chairman is only a Presiding Officer at a sitting of a Committee enumerated in List III, and does not exercise any executive or other function, such Chairmanship should not incur disqualification.

NEW DELHI;
The 26th August, 1958.

JAGANATHA RAO,
Chairman,
Sub-Committee.

LIST I

(Vide Para 3)

Committees Membership of which ought to entail Disqualification

UNDER THE CENTRAL GOVERNMENT

1. Forward Markets Commission.
2. National Small Industries Corporation (Private) Ltd., New Delhi.

Under the State Government

Bihar

Bihar Bhoodan Yagna Committee.

LIST II

(Vide Para 3)

Committees Membership of which is non-objectionable

UNDER THE CENTRAL GOVERNMENT

1. Capital Goods/Heavy Industries Committee.
2. Expert Committee of Scientists to advise on the technical side of the Pencilline Project.
3. Licensing Committee.
4. Panel for Surgical Instruments and Appliances.
5. Panel for X-Ray Equipment.
6. Standing Metric Committee.
7. Technical Committee on Cement.

UNDER STATE GOVERNMENTS

Assam

1. Assam Sanskrit Board.
2. Assam Text Book Committee.
3. District Advisory Library Committee.
4. Regional School Boards.
5. State Basic Education Board.
6. State Central Library Board.

Bihar

1. Bihar Land Commission.
2. Committee to enquire into and report on the causes of the present stage of employment in the State.
3. Forest Advisory Board.
4. Inland Water Transport Advisory Committee.
5. Khandsari Fact Finding Committee.
6. Standing Committee (Sugar).
7. Standing Committee (Trade Union).
8. Technical Committee for Vegetable Oil Products.

Kerala

1. Advisory Committee Kano Tenancy Act.
2. Land Assignment Taluq Advisory Committee.
3. State Committee for the Compilation of History of Freedom movement in India.
4. State Metric Committee.

Punjab

1. State National Workers (Relief and Rehabilitation) Board.
2. State Savings Advisory Committee.

Rajasthan

1. Consultative Committee for the group comprising of Agriculture and Animal Husbandry.
2. Consultative Committee for the group comprising of Community Development and National Extension Service.
3. Consultative Committee for the group comprising of Irrigation and Power.
4. Consultative Committee for the group comprising of Roads and Buildings (BLR).

West Bengal

1. Advisory Board of Irrigation and Drainage in West Bengal.
2. Bengal Smoke Nuisance Commission.
3. District Advisory Committee of the West Bengal National Volunteer Force.
4. District Health Committees.
5. General Council and State Faculty of Homeopathic.
6. Governing Body of the school of Tropical Medicine, Calcutta.
7. Mayurakshi Reservoir Project Public Relations Committee.
8. National Volunteer Force Advisory Committee.
9. North Bengal Flood Control Advisory Committee of the State Flood Control Board.
10. Rural Water Supply Committee (at district, sub-division and Thana Level).
11. State Advisory Committee for Territorial Army/Lok Sahayak Sena.

12. State Soldiers, 'Sailors' and 'Airmen' Board.
 13. Visiting Committee of the Lady Dufferin Victoria Hospital, Calcutta.
 14. Visiting Committee for the Medical College Group of Hospital, Calcutta.
 15. West Bengal Dental Council.
 16. West Bengal Pharmacy Council.
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LIST III

(Vide Para 3)

Committee whose Chairmanship or Secretaryship or Membership of their Standing Committees ought to disqualify, but whose Membership would not disqualify

UNDER THE CENTRAL GOVERNMENT

1. Development Council for Acids and Fertilisers.
 2. Development Council for Alkalis and Allied Industries.
 3. Development Council for Bicycles.
 4. Development Council for Drugs, Dyes and Intermediates.
 5. Development Council for Food Processing and Industries.
 6. Development Council for Heavy Electrical Engineering Industries.
 7. Development Council for Light Electrical Engineering Industries.
 8. Development Council for Machine Tools.
 9. Development Council for Non-ferrous Metals including alloys.
 10. Development Council for Oil-based and Plastic Industries.
 11. Development Council for Textiles made of artificial Silk including artificial Silk Yarn.
 12. Khadi and Village Industries Board.
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MINUTES OF SITTING OF THE SUB-COMMITTEE OF THE
JOINT COMMITTEE ON THE PARLIAMENT (PREVENTION OF
DISQUALIFICATION) BILL, 1957, HELD ON THE 26TH AUGUST,
1958

The Committee met from 09-00 to 10-05 hours on Tuesday, the 26th
August, 1958.

PRESENT

Shri Jaganatha Rao—*Chairman.*

MEMBERS

2. Pandit Thakur Das Bhargava
3. Shri Ram Sahai Tiwari
4. Shri H. Siddananjappa
5. Shri Shivram Rango Rane
6. Shri Khushwaqt Rai
7. Shri Surendra Mahanty
8. Shri Amolakh Chand
9. Shri Tajamul Husain
10. Shri Purna Chandra Sharma
11. Shri Rajendra Pratap Sinha.

Shri R. M. Hajarnavis, *Deputy Minister of Law*, was also
present.

SECRETARIAT

Shri N. N. Mallya—*Deputy Secretary.*

2. The sub-Committee took up consideration of Memoranda Nos. 1 to 62 in respect of the composition and functions of the various Committees appointed by the Central and the State Government information in regard to which was received after the 24th July, 1958.

3. The sub-Committee felt that the composition, functions etc. of the Committee specified in the annexure to these minutes are such that their membership ought not to disqualify.

4. The sub-Committee however felt that the membership of the following bodies ought not to be exempted from disqualification, as these bodies exercised powers of an executive or judicial nature or wielded influence or carried power of patronage:—

Bihar Bhoodan Yagna Committee (Bihar).

National Small Industries Corporation (Private) Ltd., New Delhi (Central Government).

Forward Markets Commission (Central Government).

5. The sub-Committee felt that while the membership of the following bodies may be non-objectionable but the office of Chairman and Secretary and membership of standing Committees of these bodies ought to disqualify:—

Development Council for Machine Tools (Central Government).

Development Council for Acids and Fertilizers. (Central Government).

Development Council for Alkalis & Allied Industries (Central Government).

Development Council for Drugs, Dyes and Intermediates. (Central Government).

Development Council for Bicycles. (Central Government).

Development Council for Textiles made of artificial Silk including artificial Silk Yarn (Central Government).

Development Council for Non-ferrous Metals including alloys. (Central Government).

Development Council for Light Electrical Engineering Industries. (Central Government).

Development Council for Heavy Electrical Engineering Industries. (Central Government).

Development Council for Oil-based and Plastics Industries. (Central Government).

Development Council for Food Processing and Industries. (Central Government).

Khadi and Village Industries Board. (Central Government).

6. The sub-Committee authorised the Chairman to finalise the draft Report and present the same on their behalf.

7. The sub-Committee then adjourned at 10-05 hours.

ANNEXURE

(Vide Para 3)

Committees Membership of which is non-objectionable

UNDER THE CENTRAL GOVERNMENT

1. Capital Goods/Heavy Industries Committee.
2. Expert Committee of Scientists to advise on the technical side of the Penicillin Project.
3. Licensing Committee.
4. Panel for Surgical Instruments and Appliances.
5. Panel for X-Ray Equipment.
6. Standing Metric Committee.
7. Technical Committee on Cement.

UNDER THE STATE GOVERNMENT

Assam

8. Assam Sanskrit Board.
9. Assam Text Book Committee.
10. District Advisory Library Committee.
11. Regional School Boards.
12. State Basic Education Board.
13. State Central Library Board.

Bihar

14. Bihar Land Commission.
15. Committee to enquire into and report on the causes of the present stage of employment in the State.
16. Forest Advisory Board.
17. Inland Water Transport Advisory Committee.
18. Khandsari Fact Finding Committee.
19. Standing Committee (Sugar).
20. Standing Committee (Trade Union).
21. Technical Committee for Vegetable Oil Products.

Kerala

- 22. Advisory Committee Kano Tenancy Act.
- 24. State Committee for the Compilation of History of Freedom
- 24. State Committee for the Compilation of History of Freedom Movement in India.
- 25. State Metric Committee.

Punjab

- 26. State National Workers (Relief and Rehabilitation) Board.
- 27. State Savings Advisory Committee.

Rajasthan

- 28. Consultative Committee for the group comprising of Agriculture and Animal Husbandry.
- 29. Consultative Committee for the group comprising of Community Development and National Extension Service.
- 30. Consultative Committee for the group comprising of Irrigation and Power.
- 31. Consultative Committee for the group comprising of Roads and Buildings (BLR).

West Bengal

- 32. Advisory Board of Irrigation and Drainage in West Bengal.
- 33. Bengal Smoke Nuisance Commission.
- 34. District Advisory Committee of the West Bengal National Volunteer Force.
- 35. District Health Committees.
- 36. General Council and State Faculty of Homeopathy.
- 37. Governing Body of the School of Tropical Medicine, Calcutta.
- 38. Mayurakshi Reservoir Project Public Relations Committee.
- 39. National Volunteer Force Advisory Committee.
- 40. North Bengal Flood Control Advisory Committee of the State Flood Control Board.
- 41. Rural Water Supply Committee (at district, sub-division and Thana Level).
- 42. State Advisory Committee for Territorial Army/Lok Sahayak Sena.
- 43. State Soldiers, Sailors and Airmen Board.

44. Visiting Committee of the Lady Dufferin Victoria Hospital, Calcutta.
 45. Visiting Committee for the Medical College Group of Hospital, Calcutta.
 46. West Bengal Dental Council.
 47. West Bengal Pharmacy Council.
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APPENDIX VII
MINUTES OF THE JOINT COMMITTEE ON THE PARLIAMENT
(PREVENTION OF DISQUALIFICATION) BILL, 1957

I

First Sitting

The Committee met from 10.00 to 10.40 hours on Sunday, the 22nd December, 1957.

PRESENT

Sardar Hukam Singh—*Chairman.*

MEMBERS

Lok Sabha

2. Pandit Thakur Das Bhargava
3. Shri Dharanidhar Basumatari
4. Shri Rajeshwar Patel
5. Shri Rohan Lal Chaturvedi
6. Shri Ram Sahai Tiwari
7. Shri H. Siddananjappa
8. Shri Panna Lal
9. Shri Jaganatha Rao
10. Shri S. R. Damani
11. Shri Shivram Rango Rane
12. Shri Khushwaqt Rai
13. Shri Surendra Mahanty
14. Shri Braj Raj Singh
15. Shri Aurobindo Ghosal
16. Shri Asoke K. Sen.

Rajya Sabha

17. Dr. Shrimati Seeta Parmanand
18. Shri P. C. Sharma
19. Shri N. Ramakrishna Iyer
20. Shri A. R. Khan
21. Shri Rajendra Pratap Sinha.

DRAFTSMAN

Shri S. K. Hiranandani, *Additional Draftsman, Ministry of Law.*

SECRETARIAT

Shri A. L. Rai—*Under Secretary.*

2. The Committee decided that following documents might be obtained from the Ministry of Law and circulated to the Members:—

- (i) Note regarding the hereditary revenue officers and officials in the States containing particulars about their designation, functions and emoluments;
- (ii) State Legislation, if any, on prevention of disqualifications for membership of a legislature.

3. The Committee also decided that the following documents/papers might be circulated to the members:—

- (i) Report of the Committee on Offices of Profits (Parts I and II).
- (ii) Debates in the Houses on the earlier Bills relating to Prevention of Disqualification.
- (iii) Debates in the Houses on the present Bill.
- (iv) Bibliography on the Bill.
- (v) The House of Commons Disqualification Act, 1957 and any other foreign enactment on the subject.
- (vi) Gist of election cases on the office of profit, since the signing of the Report of the Committee on offices of profit.
- (vii) A list of offices of profit, if any, not mentioned in the Report of the Committee on Offices of Profit which might disqualify a person from being chosen as a member of a Legislature.

4. The Committee then adjourned to meet again at 15.00 hours on Tuesday, the 28th January, 1958.

II

Second Sitting

The Committee met from 15.07 to 17.08 hours on Tuesday, the 28th January, 1958.

PRESENT

Sardar Hukam Singh—*Chairman*.

MEMBERS

Lok Sabha

2. Shri M. R. Krishna
3. Shri Dharanidhar Basumatari
4. Shri Rajeshwar Patel
5. Shri Rohan Lal Chaturvedi
6. Shri Ram Sahai Tiwari
7. Shri H. Siddananjappa
8. Shri Panna Lal
9. Shri Jaganatha Rao
10. Shri Shivram Rango Rane
11. Shri Khushwaqt Rai
12. Shri Asoke K. Sen.

Rajya Sabha

13. Dr. Shrimati Seeta Parmanand
14. Shri Amolakh Chand
15. Shri Purna Chandra Sharma
16. Shri C. L. Varma
17. Shri H. D. Rajah.

Shri R. M. Hajarnavis, Deputy Minister of Law, was also present.

DRAFTSMAN

Shri S. K. Hiranandani, *Additional Draftsman, Ministry of Law*.

SECRETARIAT

Shri A. L. Rai—*Under Secretary.*

2. The Committee decided to sit from 10.00 to 13.00 hours daily for the next three days.

The Committee then had a general discussion on clause 2 of the Bill during which the following suggestions were put forth by members:—

- (1) Vice Chancellor might not be exempted from disqualification.
- (2) Vice Chancellor elected by the Senate might be exempted.
- (3) Chairman, director or member of a statutory body other than those controlled or financed by Government might only be exempted from disqualification.
- (4) Committees might be divided into categories e.g. advisory committees, commodity committees, development committees, non advisory committees and thereafter decision taken as to which of them might be exempted from disqualification.
- (5) A standing committee of both Houses might be appointed to undertake continuous scrutiny of offices of profit as suggested by the Committee on Offices of Profit.

Discussion of the clause was not concluded.

3. The Committee desired that the Ministry concerned might be requested to prepare a note giving the following particulars about officers and members appointed in regard to National Cadet Corps, Territorial Army and Home Guards for giving training in schools, colleges etc., for the information of members:—

- (a) The terms of appointment.
- (b) Emoluments and allowances paid to them.
- (c) The source of such payments that is whether it is met out of the funds provided by the Government to schools and colleges in this regard.
- (d) Nature of other privileges enjoyed by them, if any.

4. The Committee desired that the members might put their suggestions in the form of amendments and send them to the Secretariat for circulation to the members.

5. The Committee then adjourned to meet again at 10.00 hours on Wednesday, the 29th January, 1958.

III

Third Sitting

The Committee met from 10.12 to 13.03 hours on Wednesday, the 29th January, 1958.

PRESENT

Sardar Hukam Singh—*Chairman.*

MEMBERS

Lok Sabha

2. Shri M. R. Krishna
3. Shri Dharanidhar Basumatari
4. Shri Rajeshwar Patel
5. Shri Rohan Lal Chaturvedi
6. Shri Ram Sahai Tiwari
7. Shri H. Siddananjappa
8. Shri Panna Lal
9. Shri Jaganatha Rao
10. Shri Shivram Rango Rane
11. Shri Khushwaqt Rai
12. Shri Surendra Mahanty
13. Shri Braj Raj Singh
14. Shri Asoke K. Sen.

Rajya Sabha

15. Dr. Shrimati Seeta Parmanand
16. Shri Amolakh Chand
17. Shri Purna Chandra Sharma
18. Shri C. L. Varma
19. Shri H. D. Rajah.

Shri R. M. Hajarnavis, Deputy Minister of Law, was also present.

DRAFTSMAN

Shri S. K. Hiranandani, *Additional Draftsman, Ministry of Law.*

SECRETARIAT

Shri A. L. Rai—*Under Secretary.*

2. The Committee resumed general discussion on clause 2 of the Bill during which the following suggestions were made by members:—

item (h) (i)

- (1) the Bill might have a schedule enumerating all the offices of profit holders of which might incur disqualification.
- (2) All future legislation constituting statutory bodies might expressly provide whether or not membership of the same would incur disqualification.
- (3) Principles or basis of disqualification from membership of a statutory body might be laid down.
- (4) Membership of a statutory body which is of an advisory character might only be exempted from disqualification.
- (5) Chairman, director or member of important statutory bodies might be disqualified from membership while other statutory bodies might be exempted.
- (6) Members elected by Parliament or nominated by the Chairman or Speaker on statutory bodies whose funds are augmented by Government might be exempted from disqualification so as to maintain a liaison between Parliament and such statutory bodies.
- (7) This item might be deleted.

item (h) (iii)

- (1) Schedule enumerating the offices which would not disqualify might be added which could be changed as and when necessary. In order to carry it out the words "by law" occurring in Article 102(1) (a) might be substituted by words "by or under law".
- (2) The exemption under this item might be restricted to certain categories of advisers only such as technical advisers and might not be a general one in favour of all advisers.
- (3) The word "temporarily" might be substituted by a more specific term.

item (i)

All village officers who are to be exempted might be specified
in the item.

Discussion on the clause was not concluded.

3. The Committee then adjourned to meet again at 15.00 hours
on Thursday, the 30th January, 1958.

IV
Fourth Sitting

30th January, 1958.

The Committee met from 15.00 to 17.49 hours on Thursday, the

PRESENT

Sardar Hukam Singh—*Chairman.*

MEMBERS

Lok Sabha

2. Pandit Thakur Das Bhargava
3. Shri Dharanidhar Basumatari
4. Shri Rajeshwar Patel.
5. Shri Rohan Lal Chaturvedi
6. Shri Ram Sahai Tiwari
7. Shri H. Siddananjappa
8. Shri Jaganatha Rao
9. Shri Shivram Rango Rane.
10. Shri Khushwaqt Rai
11. Shri Surendra Mahanty
12. Shri Braj Raj Singh
13. Shri Aurobindo Ghosal
14. Shri Asoke K. Sen

Rajya Sabha

15. Dr. Shrimati Seeta Parmanand
16. Shri Amolakh Chand
17. Shri Purna Chandra Sharma
18. Shri Rajendra Pratap Sinha

Shri R. M. Hajarnavis, Deputy Minister of Law, was also present.

DRAFTSMAN

Shri S. K. Hiranandani, *Additional Draftsman, Ministry of Law.*

SECRETARIAT

Shri A. L. Rai—*Under Secretary.*

2. The Committee resumed general discussion on clause 2 of the Bill during which the following suggestions were made by members:—

- (1) there might be two schedules to the Bill enumerating all offices of profit holders of which might incur disqualification and those who might be exempted;
- (2) there might be a standing committee of Parliament for continuous scrutiny of newly created committees to recommend whether their membership would disqualify;
- (3) principles or basis might be laid down for determining whether an office constituted an office of profit or not;
- (4) the right to appoint members on committees might be vested in the Houses, Chairman or Speaker and not in the Minister;
- (5) "office of profit", "office", "profit", and "office under the Government" might be defined;
- (6) number of Ministers, Deputy Ministers etc., might be fixed;
- (7) chairman, vice-chairman and secretary of commodity committees might be disqualified from membership;
- (8) in item (i) the offices of "mafidar", "jagirdar" and "mehmar" might be added;
- (9) the enumeration of offices already given in this clause was akin to that of a schedule and it would not be practicable to enlist all the committees in a schedule and they would also have to be varied from time to time;
- (10) it was neither possible nor necessary for the purposes of the Bill to define office of profit. Since the term was used in the Constitution of India a definition of it in an Act might not be binding on law courts.

Discussion on the clause was not concluded.

3. The Committee then adjourned to meet again at 14:00 hours on Friday, the 31st January, 1958.



Fifth Sitting

The Committee met from 14.03 to 17.25 hours on Friday, the 31st January, 1958.

PRESENT

Sardar Hukam Singh—*Chairman*

MEMBERS

Lok Sabha

2. Pandit Thakur Das Bhargava
3. Shri Dharanidhar Basumatari
4. Shri Rajeshwar Patel
5. Shri Rohan Lal Chaturvedi
6. Shri Ram Sahai Tiwari
7. Shri H. Siddananjappa
8. Shri Panna Lal
9. Shri Jaganatha Rao
10. Shri Shivram Rango Rane
11. Shri Khushwaqt Rai
12. Shri Surendra Mahanty
13. Shri Braj Raj Singh
14. Shri Aurobindo Ghosal
15. Shri Asoke K. Sen

Rajya Sabha

16. Dr. Shrimati Seeta Parmanand
17. Shri Amolakh Chand
18. Shri Purna Chandra Sharma
19. Shri C. L. Verma
20. Shri Rajendra Pratap Sinha

Shri R. M. Hajarnavis, Deputy Minister of Law, was also present.

DRAFTSMAN

Shri S. K. Hiranandani, *Additional Draftsman, Ministry of Law.*

SECRETARIAT

Shri A. L. Rai—*Under Secretary.*

2. The Committee took up clause by clause consideration of the Bill.

3. *Clause 2.*—

(i) *item (a).*—In page 1, line 10, *after* 'Minister' insert 'Deputy Minister'.

The draftsman was also directed to redraft the item to make its intention clear.

(ii) *item (b).*—was adopted without any amendment.

(iii) *items (c) & (d).*—consideration of these items was held over.

(iv) *item (e).*—was adopted without any amendment.

(v) *item (f).*—In page 1, line 23,—*for* 'any other body' substitute 'any other advisory body'.

(vi) *item (g).*—was adopted without any amendment.

(vii) *item (h).*—consideration of the item was taken up but not concluded.

4. The Committee then adjourned to meet again at 14.00 hours on Monday, the 3rd February, 1958.

VI

Sixth Sitting

The Committee met from 14.05 to 15.35 hours on Monday, the 3rd February, 1958.

PRESENT

Sardar Hukam Singh—*Chairman*

MEMBERS

Lok Sabha

2. Pandit Thakur Das Bhargava
3. Shri Dharanidhar Basumatari
4. Shri Rajeshwar Patel
5. Shri Rohan Lal Chaturvedi
6. Shri Ram Sahai Tiwari
7. Shri H. Siddananjappa
8. Shri Panna Lal
9. Shri Jaganatha Rao
10. Shri Shivram Rango Rane
11. Shri Khushwaqt Rai
12. Shri Surendra Mahanty
13. Shri Braj Raj Singh
14. Shri Aurobindo Ghosal
15. Shri Asoke K. Sen

Rajya Sabha

16. Dr. Shrimati Seeta Parmanand
17. Shri Amolakh Chand
18. Shri Purna Chandra Sharma
19. Shri C. L. Varma
20. Shri Abdur Rezzak Khan
21. Shri Rajendra Pratap Sinha

Shri R. M. Hajarnavis, Deputy Minister of Law, was also present.

DRAFTSMAN

Shri S. K. Hiranandani, *Additional Draftsman, Ministry of Law.*

SECRETARIAT

Shri A. L. Rai—*Under Secretary.*

2. The Committee desired that rules and details regarding emoluments etc., paid to members and conditions of their appointments on 961 committees included in the list circulated to members might be obtained by the Ministry of Law and compiled by the Lok Sabha Secretariat to enable the Committee to draw up a list of committees whose membership might disqualify.

3. In this regard the Committee appointed a Sub-Committee consisting of the following members to examine the compiled information and submit their report by the 24th April, 1958.

1. Pandit Thakur Das Bhargava—*Chairman.*
2. Shri Ram Sahai Tiwari
3. Shri H. Siddananjappa
4. Shri Panna Lal
5. Shri Jaganatha Rao
6. Shri Shivram Rango Rane
7. Shri Khushwaqt Rai
8. Shri Surendra Mahanty
9. Shri Amolakh Chand
10. Shri Rajendra Pratap Sinha.

4. The Committee decided to ask for extension of time for presentation of their Report upto the last day of the first week of Autumn Session. The Chairman was authorised to move the necessary motion in the House.

5. The Committee then resumed discussion of clause 2 and took up item (c) which was held over [*vide* para 3(iii) of minutes of the 5th sitting].

6. The Chairman read the note received from the Ministry of Defence on offices held under the National Cadet Corps Act, 1948 and the Territorial Army Act, 1948.

The item was adopted without any amendment.

7. The Committee then adjourned *sine die*.

VII
Seventh Sitting

The Committee met from 16·00 to 16·32 hours on Wednesday, the
7th May, 1958.

PRESENT

Sardar Hukam Singh—*Chairman*

MEMBERS

Lok Sabha

2. Pandit Thakur Das Bhargava
3. Shri M. R. Krishna
4. Shri Rajeshwar Patel
5. Shri Rohan Lal Chaturvedi
6. Shri M. K. Jinachandran
7. Shri Ram Sahai Tiwari
8. Shri P. Subbiah Ambalam
9. Shri H. Siddananjappa
10. Shri Jaganatha Rao
11. Shri S. R. Damani
12. Shri Shivram Rango Rane
13. Shri Khushwaqt Rai

Rajya Sabha

14. Dr. Shrimati Seeta Parmanand
15. Shri Amolakh Chand
16. Shri S. D. Misra
17. Shri Tajamul Husain
18. Shri Purna Chandra Sharma
19. Shri N. Ramakrishna Iyer
20. Shri Vijay Singh
21. Shri Abdur Rezzak Khan
22. Shri Rajendra Pratap Sinha

Shri R. M. Hajarnavis, Deputy Minister of Law, was also
present.

DRAFTSMAN

Shri S. K. Hiranandani, *Additional Draftsman, Ministry of Law.*

SECRETARIAT

Shri A. L. Rai—*Under Secretary.*

2. At the outset, the Committee considered the request from the Chairman of the Sub-Committee regarding extension of time for the presentation of the Report of the Sub-Committee upto the 5th July, 1958. The Committee after a discussion decided that the Sub-Committee might sit from 1st July, 1958 onwards instead of 23rd June, 1958 as earlier decided by the Sub-Committee and submit their Report to the Committee by the 10th July, 1958.

3. The Committee also appointed the following three additional members to the Sub-Committee:—

1. Shri Tajamul Husain
2. Shri Purna Chandra Sharma
3. Shri Abdur Rezzak Khan.

4. The Committee then considered the request from Shri Manubhai Shah, Minister of Industry, for appearing before the Committee in order to explain that the disqualification, if any, incurred by the Members of Parliament invited to serve on the Boards of Directors of Public Sector Projects might be removed. The Committee decided that he might be requested to attend the sitting of the Committee on Saturday, the 26th July, 1958.

5. The Committee then fixed their future programme and decided to sit from Friday, the 25th July, 1958 onwards till the completion of their work.

6. The Committee then adjourned to meet again at 15.00 hours on Friday, the 25th July, 1958.

VIII

Eight Sitting

The Committee met from 15.03 hours to 17.09 hours on Friday, the 25th July, 1958.

PRESENT

Sardar Hukam Singh—*Chairman*

MEMBERS

Lok Sabha

2. Pandit Thakur Das Bhargava
3. Shri M. R. Krishna
4. Shri Dharanidhar Basumatari
5. Shri M. K. Jinachandran
6. Shri Ram Sahai Tiwari
7. Shri P. Subbiah Ambalam
8. Shri H. Siddananjappa
9. Shri Panna Lal
10. Shri Jaganatha Rao
11. Shri Shivram Rango Rane
12. Shri Khushwaqt Rai
13. Shri Surendra Mahanty
14. Shri Braj Raj Singh
15. Shri Aurobindo Ghosal

Rajya Sabha

16. Shri Amolakh Chand
17. Shri Tajamul Husain
18. Shri N. Ramakrishna Iyer
19. Shri Vijay Singh
20. Shri Abdur Rezzak Khan
21. Shri Rajendra Pratap Sinha

Shri R. M. Hajarnavis, Deputy Minister of Law, was also present.

DRAFTSMAN

Shri S. P. Sen Verma, *Additional Draftsman, Ministry of Law.*

SECRETARIAT

Shri A. L. Rai—*Under Secretary.*

2. The Committee resumed clause by clause consideration of the Bill.

3. *Clause 2.*—

(i) *item (d).*—was adopted without any amendment.

(ii) *item (i).*—consideration of the item was taken up but not concluded.

4. The Committee desired the Ministry of Law to prepare a list of Village Revenue Officers whose offices have been exempted from disqualification by the various State Acts.

5. The Committee also decided to adjourn after their sitting on the 26th July, 1958 upto the 20th August, 1958. The Committee, therefore, decided to ask for further extension of time up to the 10th September, 1958 for presentation of their report. The Chairman was authorised to move the necessary motion in the House.

6. The Committee then adjourned to meet again at 14.30 hours on Saturday, the 26th July, 1958.

IX

Ninth Sitting

The Committee met from 14.30 to 18.10 hours on Saturday, the 26th July, 1958.

PRESENT

Sardar Hukam Singh—*Chairman*

MEMBERS

Lok Sabha

2. Pandit Thakur Das Bhargava
3. Shri M. R. Krishna
4. Shri Dharanidhar Basumatari
5. Shri Rajeshwar Patel
6. Shri M. K. Jinachandran
7. Shri Ram Sahai Tiwari
8. Shri P. Subbiah Ambalam
9. Shri H. Siddananjappa
10. Shri Panna Lal
11. Shri Jaganatha Rao
12. Shri Shivram Rango Rane
13. Shri Khushwaqt Rai
14. Shri Surendra Mahanty
15. Shri Braj Raj Singh
16. Shri Aurobindo Ghosal

Rajya Sabha

17. Shri Amolakh Chand
18. Shri Tajamul Husain
19. Shri N. Ramakrishna Iyer
20. Shri Vijay Singh
21. Shri Abdur Rezzak Khan
22. Shri Rajendra Pratap Sinha

Shri Manubhai Shah, Minister of Industries, and Shri R. M. Hajarnavis, Deputy Minister of Law, were also present.

DRAFTSMAN

Shri S. P. Sen Verma. *Additional Draftsman, Ministry of Law.*

SECRETARIAT

Shri A. L. Rai.—*Under Secretary.*

2. The Committee heard the views of Shri Manubhai Shah, Minister of Industries, on the Bill.

3. It was suggested that Shri C. C. Biswas and Shri S. Sen might be invited to tender evidence before the Joint Committee, but the decision was held over.

4. The Committee then resumed discussion on item (i) of clause 2. The discussion on the item was not concluded.

5. The Committee then reviewed their earlier decision regarding their future programme of sittings and decided to sit again at 09.00 hours on Monday the 28th July, 1958.

6. The Committee then adjourned.

X

Tenth Sitting

The Joint Committee met from 09.03 to 12.45 hours on **Monday**, the 28th July, 1958.

PRESENT

Sardar Hukam Singh—Chairman

MEMBERS

Lok Sabha

2. Pandit Thakur Das Bhargava
3. Shri Dharanidhar Basumatari
4. Shri Ram Sahai Tiwari
5. Shri P. Subbiah Ambalam
6. Shri H. Siddananjappa
7. Shri Panna Lal
8. Shri Jaganatha Rao
9. Shri Shivram Rango Rane
10. Shri Khushwaqt Rai
11. Shri Surendra Mahanty
12. Shri Aurobindo Ghosal

Rajya Sabha

13. Shri Amolakh Chand
14. Shri Purna Chandra Sharma
15. Shri N. Ramakrishna Iyer
16. Shri Vijay Singh
17. Shri Abdur Rezzak Khan
18. Shri Rajendra Pratap Sinha

Shri R. M. Hajarnavis, Deputy Minister of Law, was also present.

DRAFTSMAN

Shri S. K. Hiranandani, *Additional Draftsman, Ministry of Law.*

SECRETARIAT

Shri A. L. Rai—*Under Secretary.*

2. The Committee discussed the Report of the Sub-Committee presented on the 24th July, 1958.

3. *Appendix I.* It was decided to add the Industrial Finance Corporation to the Appendix.

Appendix II. It was decided that the following Committees might be transferred to Appendix I:—

- (1) Art Purchase Committee
- (2) Board of Directors, Hindustan Shipyard Ltd.
- (3) Regional Art Gallery Committee (Madras).
- (4) Orissa Board of Communications and Transport.
- (5) Regional Board under Employees' State Insurance General Regulations (West Bengal).
- (6) Regional Committee constituted under the Employees' Provident Fund Scheme (West Bengal).
- (7) Delhi Electricity Power Control Board.
- (8) Delhi State Electricity Council constituted under Section 16 of the Electricity (Supply) Act, 1948.

(ii) It was decided that the following Committees might be transferred to Appendix III:—

- (1) Khadi and Village Industries Board
- (2) Small Scale Industries
- (3) All India Handicrafts Board
- (4) Bodh Gaya Temple Advisory Board
- (5) All India Handloom Board.

It was also felt that all Commodity Committees ought to be transferred to Appendix III.

(iii) It was decided that the following Committees might be added to the Appendix:—

- (1) Wild Life Preservation Board (Rajasthan)
- (2) Direct Taxation and Administrative Enquiry Committee.

Appendix III.—It was decided to substitute the following heading for the existing heading:—

“Committees whose Chairmanship or Secretaryship or Membership of their Standing Committees ought to disqualify, but whose membership would not disqualify”.

4. Final adoption of the Report of the Sub-Committee was, however, held over.

5. The Committee desired that memoranda in respect of Committees information in regard to which was received after the presentation of the Report of the Sub-Committee might be prepared and circulated to all the members of the Joint Committee.

6. The Committee then adjourned to meet again at 15.00 hours on Wednesday, the 20th August, 1958.

XI

Eleventh Sitting

The Committee met from 15.10 to 16.55 hours on Wednesday, the 20th August, 1958.

PRESENT

Sardar Hukam Singh—*Chairman*

MEMBERS

Lok Sabha

2. Pandit Thakur Das Bhargava
3. Shri Dharanidhar Basumatari
4. Shri Rohan Lal Chaturvedi
5. Shri P. Subbiah Ambalam
6. Shri Panna Lal
7. Shri Khushwaqt Rai
8. Shri Surendra Mahanty
9. Shri Braj Raj Singh
10. Shri Aurobindo Ghosal
11. Shri Asoke K. Sen

Rajya Sabha

12. Dr. Shrimati Seeta Parmanand
13. Shri S. D. Misra
14. Shri Purna Chandra Sharma
15. Shri N. Ramakrishna Iyer
16. Shri Abdur Rezzak Khan
17. Shri Rajendra Pratap Sinha

Shri R. M. Hajarnavis, Deputy Minister of Law, was also present.

DRAFTSMAN

Shri S. K. Hiranandani, *Additional Draftsman, Ministry of Law.*

SECRETARIAT

Shri A. L. Rai—*Under Secretary.*

2. The Committee resumed clause by clause consideration of the Bill.

3. *Clause 2, item (h)* (vide *Minutes of the 5th sitting, 31st January, 1957*): Discussion on the item was resumed but not concluded.

4. The Committee also considered the question whether schedules might be appended to the Bill enumerating the Committees, membership of which might or might not entail disqualification.

The discussion was not concluded.

5. The Committee then adjourned to meet again at 15.00 hours on Friday, the 22nd August, 1958.

XII

Twelfth Sitting

The Committee met from 09.09 to 10.18 hours on Monday, the 25th August, 1958.

PRESENT

Sardar Hukam Singh—*Chairman*

MEMBERS

Lok Sabha

2. Shri H. Siddananjappa
3. Shri Jaganatha Rao
4. Shri Shivram Rango Rane
5. Shri Khushwaqt Rai
6. Shri Surendra Mahanty
7. Shri Aurobindo Ghosal
8. Shri Asoke K. Sen

Rajya Sabha

9. Dr. Shrimati Seeta Parmanand
10. Shri Amolakh Chand
11. Shri Purna Chandra Sharma
12. Shri Rajendra Pratap Sinha
13. Shri H. D. Rajah

Shri R. M. Hajarnavis, Deputy Minister of Law, was also present.

DRAFTSMAN

Shri S. K. Hiranandani, *Additional Draftsman, Ministry of Law.*

SECRETARIAT

Shri A. L. Rai.—*Under Secretary.*

2. The Committee resumed further general discussion on item (h) of clause 2 and regarding the question of appending schedules to the Bill enumerating the Committee, membership of which might or might not entail disqualification.

3. In this connection, the Minister of Law brought to the notice of the Committee that he would like to place before them a list of Committees whose membership should disqualify subject to the provisions contained in item(h).

The Committee approved the suggestion that one schedule only may be appended to the Bill enumerating the Committees whose membership might disqualify.

4. The Committee then resumed clause by clause consideration of the Bill.

5. *Clause 2.*—

(i) *Item (i)*—The following Government amendment was accepted:—

Page 2, for lines 13—16,

Substitute:

“(i) the office of a village revenue officer who functions to collect land revenue and who is remunerated by a share of commission on the amount of land revenue collected but who does not discharge any police function, whether called a lambardar, malguzar, patel, deshmuah or by any other name”.

The item as amended was adopted.

(ii) *Item (j)* was omitted

6. *Clause 3.*—The following amendment was accepted:—

Page 2, lines 39-40,

omit “(Parliament and Part C State Legislatures)”.

The clause as amended was adopted.

7. The Committee then authorised their Sub-Committee to examine rules and details regarding emoluments etc. paid to members and conditions of their appointments on Committees, information in regard to which was received after the presentation of their Report on the 24th July, 1958 and on the basis of it prepare a list of Committees whose membership might disqualify.

8. It was suggested that the Sub-Committee might sit on Tuesday, the 26th August, 1958, at 09.00 hours.

9. The Committee then adjourned to meet again on Monday, the 1st September, 1958.

XIII

Thirteenth Sitting

The Committee met from 09.07 hours to 10.52 hours on Monday, the 1st September, 1958.

PRESENT

Sardar Hukam Singh—*Chairman.*

MEMBERS

Lok Sabha

2. Pandit Thakur Das Bhargava
3. Shri Dharanidhar Basumatari
4. Shri Rajeshwar Patel
5. Shri M. K. Jinachandran
6. Shri H. Siddananjappa
7. Shri Panna Lal
8. Shri Jaganatha Rao
9. Shri S. R. Damani
10. Shri Shivram Rango Rane
11. Shri Surendra Mahanty
12. Shri Braj Raj Singh
13. Shri Asoke K. Sen

Rajya Sabha

14. Shri Amolakh Chand
15. Shri Purna Chandra Sharma
16. Shri Rajendra Pratap Sinha
17. Shri H. D. Rajah

DRAFTSMAN

Shri S. K. Hiranandani, *Additional Draftsman, Ministry of Law.*

SECRETARIAT

Shri A. L. Rai—*Under Secretary.*

2. The Committee resumed further general discussion on item (h) of clause 2 regarding the schedules to be appended to the Bill.

3. It was decided that two schedules might be appended to the Bills one enumerating the Committees membership of which would entail disqualification; and the other enumerating those Committees whose Chairmanship and Secretaryship and Membership of their Standing or Executive Committees would alone entail disqualification.

4. The Committee agreed with the suggestion of the Law Minister that membership of the Committees connected with the Bhoodan Movement, Small Scale, Cottage and Village Industries and Medical Councils and certain other bodies ought not to incur disqualification. It was accordingly decided that—

- (i) membership of Committees enumerated in annexure A to these Minutes ought not to incur disqualification;
- (ii) Chairmanship, Secretaryship and Membership of Standing or Executive Committees, of Committees enumerated in annexure B to these Minutes ought not to incur disqualification.

5. The Committee directed that the Secretariat might prepare the two comprehensive lists, *viz.*:—

- (i) Committees membership of which ought to entail disqualification, and
- (ii) Committees whose Chairmanship and Secretaryship and Membership of their Standing or Executive Committees ought to disqualify but whose membership would not disqualify.

6. The Committee decided to make a recommendation in their Report for the constitution of a Standing Parliamentary Committee composed of members of both the Houses of Parliament to undertake the work of continuous scrutiny in respect of all the existing and future Committees with a view to recommending to the Government whether any of them ought to incur disqualification.

7. The Committee then adjourned to meet again at 15.00 hours on Wednesday, the 3rd September, 1958.

ANNEXURE A

(Vide para 4 of Minutes)

Committees Membership of which ought not to entail Disqualification

UNDER THE CENTRAL GOVERNMENT

Advisory Panel of the Central Board of Film Censors at Bombay, Calcutta and Madras.

Art Purchase Committee.

Atomic Energy Commission.

Board of Trustees Coal Mines Provident Fund.

Central Board of Film Censors.

Central Board of Trustees Employees' Provident Fund

Central Social Welfare Board.

Khadi and Village Industries Commission.

National Art Treasures Fund.

Regional Committees of Employees' Provident Fund.

Special Recruitment Board.

Standing Committee of Central Silk Board.

UNDER THE STATE GOVERNMENTS

Andhra Pradesh

Board of Ayurveda.

Board of Homoeopathy.

Bombay

Bhoodan Yagna Committee.

Board of Ayurvedic and Unani systems of Medicines, Bombay.

Board of Ayurvedic and Unani systems of Medicines, Saurashtra.

Board of Homoeopathic systems of Medicines.

Bombay Medical Council.

Bombay Nursing Council.

Bombay Veterinary Council.

Faculty of Ayurvedic and Unani systems of Medicines, Bombay.

Vidarbha Board of Ayurvedic and Unani systems of Medicines.

Madhya Pradesh

Madhya Bharat Bhoodan Yagna Board.

Madhya Pradesh Bhoodan Yagna Board.

Vindhya Pradesh Bhoodan Yagna Board.

Madras

Administrative Committee for the Art Gallery, Tanjore.

Central Board of Indigenous Medicines.

Regional Art Gallery Committee.

Regional Committee of the Madras State under Employees' Provident Fund Act, 1952.

Rajasthan

Cottage and Small Scale Industries Loan Committee.

Uttar Pradesh

Loans and Grants Commission.

U.P. Bhoodan Yagna Committee.

U.P. Regional Committee Employees' Provident Fund.

Uttar Pradesh Veterinary Council.

West Bengal

Regional Committee constituted under the Employees' Provident Fund Scheme.

COMMITTEES IN UNION TERRITORIES

Himachal Pradesh

Himachal Pradesh Bhoodan Yagna Board.

ANNEXURE B

(Vide Para 4 of the Minutes)

Committees whose Chairmanship and Secretaryship and Membership of their Standing or Executive Committees ought not to entail disqualification.

UNDER THE CENTRAL GOVERNMENT

All India Handicrafts Board.
All India Handloom Board.
Khadi and Village Industries Board.
Small Scale Industries.

UNDER THE STATE GOVERNMENTS

Bihar

Bihar Small Scale Industries and Handicrafts Board.
Bihar State Handloom Board.

Bombay

Bombay Village Industries Board.
Saurashtra Khadi and Village Industries Board.
Small Scale Industries and Handicrafts Board.
State Handloom Board.

Kerala

Kerala Khadi and Village Industries Board.

Madhya Pradesh

Bhopal Rajya Khadi and Gramodyog Sangh.
Madhya Bharat Cottage Industries Board.

Madras

State Khadi and Village Industries Board.

Mysore

Mysore Khadi and Village Industries Board.

Orissa

Orissa Khadi and Village Industries Board.

Punjab

Punjab Khadi and Village Industries Board.

Small Scale Industries Handicrafts Board.

Rajasthan

Rajasthan Handloom Board.

Rajasthan Khadi and Village Industries Board.

Small Scale Industries and Handicrafts Board.

Uttar Pradesh

U.P. Handloom Board.

U.P. Khadi and Village Industries Board.

U.P. Small Scale and Cottage Industries Board.

COMMITTEE IN UNION TERRITORIES

Delhi Administration

Cottage Industries Khadi and Handicrafts Development Board.

XIV

Fourteenth Sitting

The Committee met from 15·12 to 17·30 hours on Wednesday, the 3rd September, 1958.

PRESENT

Sardar Hukam Singh—*Chairman*.

MEMBERS

Lok Sabha

2. Pandit Thakur Das Bhargava
3. Shri Dharanidhar Basumatari
4. Shri Rajeshwar Patel
5. Shri Rohan Lal Chaturvedi
6. Shri M. K. Jinachandran
7. Shri H. Siddananjappa
8. Shri Jaganatha Rao
9. Shri S. R. Damani
10. Shri Shivram Rango Rane
11. Shri Khushwaqt Rai
12. Shri Surendra Mahanty
13. Shri Asoke K. Sen.

Rajya Sabha

14. Dr. Shrimati Seeta Parmanand
15. Shri Amolakh Chand
16. Shri Purna Chandra Sharma
17. Shri Vijay Singh
18. Shri Abdur Razzak Khan
19. Shri Rajendra Pratap Sinha
20. Shri H. D. Rajah.

DRAFTSMAN

Shri S. K. Hiranandani, *Additional Draftsman, Ministry of Law.*

SECRETARIAT

Shri A. L. Rai—*Under Secretary.*

2. The Committee resumed clause by clause consideration of the Bill.

3. *Clause 2.—Item (h).*—The following Government amendment was accepted:—

Page 2,

for lines 1—12, *substitute—*

“(h) the office of chairman, director or member of any statutory or non-statutory body if the holder thereof is not entitled to any remuneration other than compensatory allowance, but excluding the office of chairman, director or member of any statutory or non-statutory body specified in Part I of the Schedule and the office of chairman, secretary or member of the standing or executive committee of any statutory or non-statutory body specified in Part II of the Schedule.”

The item as amended was adopted.

New Item (j).—Consideration of the item was taken up but not concluded.

4. The Committee then adjourned to meet again at 17·30 hours on Thursday, the 4th September, 1958.

XV

Fifteenth Sitting

The Committee met from 17·37 to 18·30 hours on Thursday, the 4th September, 1958.

PRESENT

Sardar Hukam Singh—*Chairman*

MEMBERS

Lok Sabha

2. Pandit Thakur Das Bhargava
3. Shri Dharanidhar Basumatari
4. Shri Rajeshwar Patel
5. Shri Rohan Lal Chaturvedi
6. Shri H. Siddananjappa
7. Shri Panna Lal
8. Shri Jaganatha Rao
9. Shri Shivram Rango Rane
10. Shri Khushwaqt Rai
11. Shri Asoke K. Sen.

Rajya Sabha

12. Dr. Shrimati Seeta Parmanand
13. Shri Amolakh Chand
14. Shri S. D. Misra
15. Shri Purna Chandra Sharma
16. Shri Vijay Singh
17. Shri Abdur Razzak Khan
18. Shri Rajendra Pratap Sinha.

DRAFTSMAN

Shri S. K. Hiranandani, *Additional Draftsman, Ministry of Law.*

SECRETARIAT

Shri A. L. Rai—*Under Secretary.*

2. The Committee resumed clause by clause consideration of the Bill.

3. *New clause 1A.*—A new clause 1A as follows was adopted:—

Page 1,

after line 5, add,—

“Definitions. 1A. In this Act—

- (a) ‘compensatory allowance’ means any sum of money payable to the holder of an office of profit by way of daily allowance (such allowance not exceeding the amount of daily allowance to which a member of Parliament is entitled under the Salaries and Allowances of Members of Parliament Act, 1954), conveyance allowance, house-rent allowance or travelling allowance for the purpose of enabling him to recoup any expenditure incurred by him in performing the functions of that office; 30 of 1940
- (b) ‘statutory body’ means any corporation, committee, commission, council, board or other body of persons, whether incorporated or not, established by or under any law for the time being in force;
- (c) ‘non-statutory body’ means any body of persons other than a statutory body.”

4. *Clause 2. [New item (j)].*—The following new item (j) was accepted:—

Page 2,

for lines, 17-36, substitute—

- “(j) the offices of Chairman and member of a Committee whether consisting of one or more persons set up temporarily for the purpose of advising the Government or any other authority in respect of any matter of public importance or for the purpose of making an inquiry into, or collecting statistics in respect of, any such matter, if the holder of such office is not entitled to any remuneration other than compensatory allowance.”

Clause 2 as amended was adopted.

5. *The Schedule.*—A Schedule to the Bill in the form shown in the annexure to these minutes was adopted.

6. *Clause 1.*—The following amendment was accepted:—

Page 1, line 5,

for "1st day of January, 1958"

substitute "31st day of December, 1958"

The Clause as amended was adopted.

7. The Committee decided to consider the Draft Report at their next sitting.

8. The Committee then adjourned to meet again at 10·00 hours on Monday, the 8th September, 1958.

THE SCHEDULE

[See section 3 (i)]

Part I

BODIES UNDER THE CENTRAL GOVERNMENT

Advisory Committee for the Air India International Corporation appointed under section 41 of the Air Corporations Act, 1953 (27 of 1953).

Advisory Committee for the Indian Airlines Corporation appointed under section 41 of the Air Corporations Act, 1953 (27 of 1953).

Air India International Corporation established under section 3 of the Air Corporations Act, 1953 (27 of 1953).

Air Transport Council constituted under section 30 of the Air Corporations Act, 1953 (27 of 1953).

Board of Directors of the Export Risks Insurance Corporation (Private) Ltd.

Board of Directors of the Heavy Electricals (Private) Ltd.

Board of Directors of the Hindustan Cables (Private) Ltd.

Board of Directors of the Hindustan Insecticides (Private) Ltd.

Board of Directors of the Hindustan Machine Tools (Private) Ltd.

Board of Directors of the Hindustan Shipyard Ltd.

Board of Directors of the Nangal Fertilizers and Chemicals (Private) Ltd.

Board of Directors of the National Coal Development Corporation (Private) Ltd.

Board of Directors of the National Development Corporation (Private) Ltd.

Board of Directors of the National Instruments (Private) Ltd.

Board of Directors of the National Small Industries Corporation (Private) Ltd.

Board of Directors of the Neyveli Lignite Corporation (Private) Ltd.

Board of Directors of the Sindri Fertilizers and Chemicals (Private) Ltd.

Board of Directors of the Sindri Fertilizers and Chemicals (Private) Ltd.

Central Warehousing Corporation established under section 17 of the Agricultural Produce (Development and Warehousing) Corporations Act, 1956 (28 of 1956).

Coal Board established under section 4 of the Coal Mines (Conservation and Safety) Act, 1952 (12 of 1952).

Coal Mines Labour Housing Board constituted under section 6 of the Coal Mines Labour Welfare Fund Act, 1947 (32 of 1947).

Commissioners for the Port of Calcutta.

Committee for the allotment of land in the township of Gandhidham.

Company Law Advisory Commission constituted under section 410 of the Companies Act, 1956 (1 of 1956).

Cotton Textiles Fund Committee constituted under the Textile Funds Ordinance 1944 (Ordinance 34 of 1944).

Dock Labour Board, Bombay, established under the Bombay Dock Workers (Regulation of Employment) Scheme, 1956, made under the Dock Workers (Regulation of Employment) Act, 1948 (9 of 1948).

Dock Labour Board, Calcutta, established under the Calcutta Dock Workers (Regulation of Employment) Scheme, 1956, made under the Dock Workers (Regulation of Employment) Act, 1948 (9 of 1948).

Dock Labour Board, Madras, established under the Madras Dock Workers (Regulation of Employment) Scheme, 1956, made under the Dock Workers (Regulation of Employment) Act, 1948 (9 of 1948).

Employees State Insurance Corporation established under section 3 of the Employees State Insurance Act, 1948 (34 of 1948).

Forward Markets Commission established under section 3 of the Forward Contracts (Regulation) Act, 1952 (74 of 1952).

Indian Air Lines Corporation established under section 3 of the Air Corporations Act, 1953 (27 of 1953).

Industrial Finance Corporation of India established under section 3 of the Industrial Finance Corporation Act, 1948 (15 of 1948).

Licensing Committee constituted under rule 10 of the Registration and Licensing of Industrial Undertakings Rules, 1952, made 973(D) LS—22.

under the Industries (Development and Regulation) Act, 1951 (65 of 1951).

Mining Boards constituted under section 12 of the Mines Act, 1952 (35 of 1952).

National Cooperative Development and Warehousing Board established under section 3 of the Agricultural Produce (Development and Warehousing) Corporations Act, 1956 (28 of 1956).

Rehabilitation Finance Administration constituted under section 3 of the Rehabilitation Finance Administration Act, 1948 (12 of 1948). Regional Boards appointed by the Employees State Insurance Corporation under section 25 of the Employees State Insurance Act, 1948 (34 of 1948).

Standing Committee of the Employees State Insurance Corporation constituted under section 8 of the Employees State Insurance Act, 1948 (34 of 1948).

Tariff Commission established under the Tariff Commission Act, 1951 (50 of 1951).

Trustees of the Port of Bombay.

Trustees of the Port of Madras.

BODIES UNDER STATE GOVERNMENTS

Andhra Pradesh

Agricultural Improvement Fund Committee constituted under section 3 of the Hyderabad Agricultural Improvement Act, 1952.

Cooperative Agricultural and Marketing Development Fund Committee.

Livestock Purchasing Committee.

Assam

Adhi Conciliation Boards constituted under section 2A of the Assam Adhiars Protection and Regulation Act, 1948.

Assam Evacuee Property Management Committee constituted under section 12 of the Assam Evacuee Property Act, 1951.

Assam Text Book Committee.

Bihar

Mining Board for Coal Mines.

Text Book and Education Literature Committee.

Bombay

Allocation Committee (Allopathic) under the Employees' State Insurance Scheme.

Allocation Committee (Ayurvedic) under the Employees' State Insurance Scheme.

Board to conduct over-all supervision of the business and affairs of the Narsingiriji Mills, Sholapur.

Bombay Housing Board constituted under section 3 of the Bombay Housing Board Act, 1948.

Bombay State Electricity Board constituted under section 5 of the Electricity (Supply) Act, 1948 (54 of 1948).

Bombay State Electricity Consultative Council constituted under section 16 of the Electricity (Supply) Act, 1948 (54 of 1948).

Medical Service Committee under the Employees' State Insurance Scheme.

Pharmaceutical Committee under the Employees' State Insurance Scheme.

Regional Transport Authority for Aurangabad, Ahmedabad, Bombay, Nagpur, Poona, Rajkot and Thana constituted under section 44 of the Motor Vehicles Act, 1939 (4 of 1939).

Saurashtra Housing Board constituted under section 3 of the Saurashtra Housing Board Act, 1954.

State Transport Authority, constituted under section 44 of the Motor Vehicles Act, 1939 (4 of 1939).

Vidarbha Housing Board constituted under the Madhya Pradesh Housing Act, 1950.

Kerala

Board of Examiners appointed under rule 8 of the Travancore-Cochin Boiler Attendance Rules, 1954.

Panel of Assessors constituted under rule 63 of the Travancore-Cochin Boiler Attendance Rules, 1954.

Panel of Assessors constituted under the Travancore-Cochin Economiser Rules, 1956.

Madhya Pradesh

Madhya Pradesh Housing Board constituted under section 3 of the Madhya Pradesh Housing Board Act, 1950.

Mahakoshal Housing Board.

Madras

Committee to select Books for Study for S.S.L.C. Examination.

Landing and Shipping Fees Committees for Minor Ports.

Local Committee constituted under regulation 10A of the Employees' State Insurance (General) Regulations, 1950.

Madras Board of Transport.

Madras State Electricity Board constituted under section 5 of the Electricity (Supply) Act, 1948 (54 of 1948).

Madras State Electricity Consultative Council constituted under section 16 of the Electricity (Supply) Act, 1948 (54 of 1948).

Port Conservancy Boards.

Port Trust Boards of Minor Ports.

State Board of Communications.

Text Book Committee.

Mysore

Board of Management, Mysore Iron and Steel Works, Bhadravathi.

Board of Management of Industrial Concerns.

Orissa

Appeal Committee under the Board of Secondary Education.

Orissa Board of Communications and Transport.

Regional Transport Authority constituted under section 44 of the Motor Vehicle Act, 1939 (4 of 1939).

State Transport Authority constituted under section 44 of the Motor Vehicles Act, 1939 (4 of 1939).

Punjab

Punjab State National Workers (Relief and Rehabilitation) Board.

Rajasthan

City Improvement Trust, Kota constituted under the city of Kota Improvement Act, 1946.

Excise Appellate Board, Ajmer.

Rajasthan State Electricity Board constituted under section 5 of the Electricity (Supply) Act, 1948 (54 of 1948).

Urban Improvement Board, Jaipur.

Uttar Pradesh

Government Cement Factory Board.

Local Committees for Agra, Kanpur, Lucknow and Saharanpur appointed under section 25 of the Employees' State Insurance Act, 1948 (34 of 1948).

Sub-Committee to select books for Educational Expansion Department.

U.P. Sugar and Power Alcohol and Labour Housing Board constituted under section 10 of the U.P. Sugar and Power Alcohol Industries Labour Welfare and Development Fund Act, 1950.

West Bengal

Licensing Board constituted under the regulations made under rule 45 of the Indian Electricity Rules, 1956.

West Bengal Housing Board constituted under section 13 of the West Bengal Development Corporation Act, 1954.

BODIES IN UNION TERRITORIES

Delhi Development Authority constituted under section 3 of the Delhi Development Act, 1957 (60 of 1957).

Delhi Electricity Power Control Board constituted under section 5 of the Bombay Electricity (Special Powers) Act, 1946 as applied to Delhi.

Delhi State Electricity Council constituted under section 16 of the Electricity (Supply) Act, 1948 (54 of 1948).

PART II

BODIES UNDER THE CENTRAL GOVERNMENT

Central Silk Board constituted under the Central Silk Board Act, 1948 (61 of 1948).

Coffee Board constituted under section 4 of the Coffee Act, 1942 (7 of 1942).

Coir Board constituted under section 4 of the Coir Industry Act, 1953 (45 of 1953).

Development Council for Acids and Fertilizers established under section 6 of the Industries (Development and Regulation) Act, 1951 (65 of 1951).

Development Council for Alkalis and Allied Industries established under section 6 of the Industries (Development and Regulation) Act, 1951 (65 of 1951).

Development Council for Bicycles established under section 6 of the Industries (Development and Regulation) Act, 1951 (65 of 1951).

Development Council for Drugs, Dyes and Intermediates established under section 6 of the Industries (Development and Regulation) Act, 1951 (65 of 1951).

Development Council for Food Processing Industries established under section 6 of the Industries (Development and Regulation) Act, 1951 (65 of 1951).

Development Council for Heavy Electrical Engineering Industries established under section 6 of the Industries (Development and Regulation) Act, 1951 (65 of 1951).

Development Council for Internal Combustion Engines and Power Driven Pumps established under section 6 of the Industries (Development and Regulation) Act, 1951 (65 of 1951).

Development Council for Electrical Engineering Industries established under section 6 of the Industries (Development and Regulation) Act, 1951 (65 of 1951).

Development Council for Machine Tools established under section 6 of the Industries (Development and Regulation) Act, 1951 (65 of 1951).

Development Council for Non-ferrous Metals including alloys established under section 6 of the Industries (Development and Regulation) Act, 1951 (65 of 1951).

Development Council for Oil-based and Plastic Industries established under section 6 of the Industries (Development and Regulation) Act, 1951 (65 of 1951).

Development Council for Sugar Industry established under section 6 of the Industries (Development and Regulation) Act, 1951 (65 of 1951).

Development Council for Textiles made of Artificial Silk including Artificial Silk Yarn established under section 6 of the Industries (Development and Regulation) Act, 1951 (65 of 1951).

Development Council for Textiles made of wool, including woollen yarn, hosiery carpets and draggets established under section 6 of the Industries (Development and Regulation) Act, 1951 (65 of 1951).

Durgah Committee, Ajmer constituted under section 4 of the Durgah Khawaja Saheb Act, 1955 (36 of 1955).

Indian Central Arecanut Committee.

Indian Central Cocanut Committee constituted under the Indian Cocanut Act, 1944 (10 of 1944).

Indian Central Cotton Committee constituted under the Indian Cotton Cess Act, 1923 (14 of 1923).

Indian Central Jute Committee.

Indian Central Oilseeds Committee constituted under the Indian Oilseeds Act, 1946 (9 of 1946).

Indian Central Sugarcane Committee.

Indian Central Tobacco Committee.

Indian Lac Cess Committee constituted under section 4 of the Indian Lac Cess Act, 1930 (24 of 1930).

Rubber Board constituted under the Rubber Act, 1947 (24 of 1947).

Tea Board constituted under section 4 of the Tea Act, 1953 (29 of 1953).

BODIES UNDER STATE GOVERNMENTS

Andhra Pradesh

Market Committee constituted under section 4 of the Hyderabad Agricultural Market Act No. II of 1339F.

Market Committee constituted under section 4A of the Madras Commercial Crops Markets Act, 1933.

Bihar

Bihar State Board of Religious Trusts.

Bihar Subai Majlis Awqaf.

Bihar Gaya Temple Advisory Committee constituted under section 15 of the Bodh Gaya Temple Act, 1949.

Bodh Gaya Temple Management Committee constituted under section 3 of the Bodh Gaya Temple Act, 1949.

Kerala

Administration Committee for Coir Purchase Scheme.

Malabar Market Committee constituted under section 4A of the Madras Commercial Crops Markets Act, 1933.

Tapioca Market Expansion Board.

Madras

Area Committee for Hindu Religious and Charitable Endowments constituted under section 12 of the Madras Hindu Religious and Charitable Endowments Act, 1951.

Madras State Wakf Board constituted under section 9 of the Wakf Act, 1954 (29 of 1954).

Punjab

State Marketing Board constituted under section 3 of the Patiala Agricultural Produce Markets Act, 2004.

XVI

Sixteenth Sitting

The Committee met from 10·00 hours to 10·35 hours on **Monday, the 8th September, 1958.**

PRESENT

MEMBERS

Lok Sabha

1. Pandit Thakur Das Bhargava
2. Shri Dharanidhar Basumatari
3. Shri Rajeshwar Patel
4. Shri M. K. Jinachandran
5. Shri P. Subbiah Ambalam
6. Shri H. Siddananjappa
7. Shri Jaganatha Rao
8. Shri S. R. Damani
9. Shri Shivram Rango Rane
10. Shri Khushwaqt Rai
11. Shri Surendra Mahanty
12. Shri Asoke K. Sen

Rajya Sabha

13. Dr. Shrimati Seeta Parmanand
14. Shri Amolakh Chand
15. Shri Tajamul Husain
16. Shri Abdur Rezzak Khan.

DRAFTSMAN

Shri S. K. Hiranandani, *Additional Draftsman, Ministry of Law.*

SECRETARIAT

Shri A. L. Rai—*Under Secretary.*

2. In the absence of Sardar Hukam Singh, the Chairman of the Committee, Shri Jaganatha Rao was elected chairman for the sitting.

3. The Committee considered the Bill as amended and adopted the same with the following amendments:—

(i) In clause 3,

(a) Item (b),—

after "Deputy Chief Whip"

insert "or a Whip".

(b) Item (j),—

for "any functions of a police officer",

substitute "any police functions".

(ii) In the Schedule, Part I, under "Bodies under the Central Government", add as the last item—

"Trustees or Commissioners of any other major port as defined in the Indian Ports Act, 1908 (XV of 1908)."

4. The Committee next considered the draft Report. It was decided to add the following sub-para at the end of para 17 of the Report:—

"(vi) *Original item (j).*—The Committee have omitted this item in the original Bill as in their opinion such part-time offices should not be exempt from disqualification for membership of Parliament."

Subject to the above the draft Report was adopted.

5. The Committee authorised the Chairman of the Committee, and in his absence, Shri Jaganatha Rao to present the Report on their behalf.

6. The Committee authorised Shri Amolakh Chand, and in his absence Shri Tajamul Husain, to lay the Report on the Table of Rajya Sabha.

7. The Committee decided that minutes of dissent, if any, might be sent so as to reach the Lok Sabha Secretariat by 10.00 hours on Wednesday, the 10th September, 1958.

8. The Committee then adjourned.